end to produce better scooters in this unit, to compete in the market in his country we are doing this. With this good intention we are doing it. There is no bad intention on the part of the Government. I can assure the hon. Members that in the interest of the nation we are doing it. There is no wrong or pad intention on the part of the Government. I am assuring this, through you are to all the Members.

SHRI GHULAM RASOOL MATTO: Will the hon. Minister assure that employment will be ensured to all the employees?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): He has said it.
SHRI GHULAM RASOOL MATTO: To all the employees?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); He said it.

The House stands adjourned for lunch till 2,30 p.m.

The House then adjourned for lunch at thirty-seven minutes past one of the clock.

The House reassembled after lunch at thirty minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

STATEMENT BY MINISTER ON PUNJAR

SHRI M. S. GURUPADASWAMY: (Karnataka): Madam Deputy Chairman, I rise on a point of order.

AN HON. MEMBER: On what?

SHRI M. S. GURUPADASWAMY: He is making a statement on Punjab. That has been announced. On that I am making a point of order.

May I submit, Madam, that the Proclamation issued in respect of the State of Punjab on May 11, 1987

gives authority to the President by Clause (1) (C) of article 356, to make incidential and consequential provisions as may be necessary desirable for giving effect to the objects of the Proclamation. Order has been issued vesterday, on Sunday. Perhaps the stand taken by the Government is that this is an order under clause (c) of 356 of the Constitution. Therefore, this order can be issued by the President under the Constitution at any time and the same need not be laid on the Table of the House, If you look at the article, article 356.

SERI GHULAM RASOOL MATTO (Jammu and Kashmir): Sub-clause?

SHRI M. S. GURUPADASWAMY: Sub-clause (e) Perhaps the ernment would like to take the plea that the Order is issued dissolving the Assembly under the Proclamation issued already on 11th May. ana, therefore, the Government is entitled to issue the order at any time and they need not issue the order on the day when Parliament is in session. The Constitution is silent, i.e., article 356, does inot explicitly give power to the Government that the order issued under the Proclamation need, not be placed on the Table of the House. My plea is that since the Proclamation has to be placed on the Table of the House. that covers also clause (c) of article 356, and this order is a part of the Proclamation issued under article 356. this order should have Therefore. been announced, should have been made, on the day when Parliament is in session. Yesterday was Sunday, it was a holiday, and we have met today and the very fact that Home Minister, has come, forward to make a statement on this order shows that the Parliament should be

[Shri M. S. Gurupadaswamy]

taken into confidence. Otherwise there was no need for making such a statement if he takes shelter under the plea that orders need not be placed on the Table of the House and these orders need not be announced Parliament is in Therefore, my view is that the Home Minister has contravened article 356, particularly sub-clause (c) of that article. My further submission is. when Parliament was in session, and is in session, Heavens would not have fallen if he had waited for a few hours more, and if he had made the announcement today when we have met, perhaps, he would have on the right. By making this Order yesterday in my view, he has violated the Constitution, violated the spirit and the objective of artcile 356. Parliament, Madam, has to be supreme: it has to be paramount in all such matters. The executive Order in this regard has violated the objective and the spirit of article 356. Therefore, the Order passed by the Government contravenes the provisions of the Constitution and Parliament has to take note of it.

THE MINISTER OF STEEL AND MINES (SHRI MAKHAN LAL FOTEDAR): He should speek only after the Minister has made the statement.

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): Madam, I also want to say something.

THE DEPUTY CHAIRMAN: He raised a point of order. In that case, what happens is, each leader of each group wants to speak, and if I say, no, they take objection. So, if I allow you, I hope nobody else wants to speak; otherwise I cannot allow.

SHRI M. S. GURUPADASWAMY: Statement can be there later.

THE DEPUTY CHAIRMAN: You raised a point of order, and on that ther: is no debate supporting your poin's of order and like that. Let

the Minister make the statement. Or would you like to reply first to the point of order raised by Mr. Gurupadaswamy?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Madam Deputy Chairman, as the House is aware...

SHRL PARVATHANENI UPEND-RA: No, we want your ruling on the point of order.

SHRI M. S. GURUPADASWAMY: The Minister may first want to meet my point of order.

SHRI JAGESH DESAI (Maharasht-ra): Minister has rightly started making his statement. There cannot be any point of order unless he has made the statement. How can there be a point of order?

SHRI M. S. GURUPADASWAMY: He has contravened the Constitution by issuing the Order yesterday. That is my point of order.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): I take strong objection to it, Madam. He himself said just now while raising his point of order that the Constitution is silent on that point; I am quoting his exact words. There is no specific provision in the Constitution and in the article which has been quoted by the hon. Member, which specifies that Government has to do it according to the manner explained by the hon. Member

SHRI M. S. GURUPADASWAMY: I think he has missed my point. The basic point is the Order passed yesterday comes under Proclamation issued already; the Proclamation has to be laid on the Table of the House, and the Order has got to be issued when Parliament is in session. That is my point.

SHRI N. K. P. SALVE (Maharashtra): I seek your indulgence, Madam. You have to decide. I have

only submissions to make to you. If I have understood it correctly, the point of order is that on a holiday a Proclamation has been made when Parliament has been in session. And now it is being laid on the Table of the House which according to him is violative of article 356. That is how I understand his point. But, Madam bare reading of article 356(c) would establish beyond doubt that this proposition, I submit with respect, is wholly untenable. What does clause (c) of article 356 say? I quote with your permission:

"Every Proclamation under this article shall be laid before each House of Parliament and shall, except where it is a Proclamation revoking a previous Proclamation, cease to operate at the expiration of two months unless before the expiration of that period it has been approved by resolutions of both Houses of Parliament:"

and there is the proviso. So, Madam, on a bare reading what it requires is that every proclamation under this article shall be laid before each House of the Parliament and that is what precisely he is doing. I am unable to understand wherefrom he is getting this impression that if on a holiday such a Proclamation is made, it cannot be laid on the second day, the first possible opportunity the Home Minister has seized to lay the Proclamation and that is required of the article itself.

SHRI M S. GURUPADASWAMY: No. no.

SHRI PARVATHANENI UPEND-RA: You always do wrong pleading.

SHRI BUTA SINGH: I am grateful to Shri Salve for having pointed out a constitutional provision but I am more thankful to my friend, Shri Gurupadaswamy, who while resuming his seat uttered a sentence in which he himself gave a reply to the point raised by him. He said that since it is under the old Proclamation which is still in vogue, there is no need of another Proclamation. (Interruptions).

I am meeting your other points. Madam, under article 356 while imposing President's rule, the President by Proclamation has assumed to self all or any of the powers vested in or exercisable by the Governor. The Prociamation will be in force up to 11th May, 1968. Today is 7th March. Still there is period for that Proclamation. It is still in force. It is not proposed to vary the Proclamation. By an order under article 174(2)(b) the Governor may. time to time, dissolve the Legislative Assembly. So, the present order is not under article 356, it is under article 174(2)(b). Since the powers the Governor have now been assumed by the President of India, Punjab Legislative Assembly been dissolved by an order of the Prezident under article 174(2)(b). This is consistent with the practice followed hitherto. Similar orders has been passed in the past in the case of Legislative Assemblies of Mysore-luckily to which my hon. Member longs-and also West Bengal. Therefore, there is no disparity or contravention of the Constitution by Home Minister of India.

THE DEPUTY CHAIRMAN: The point of order is overruled

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Madam, the Governor has no right to take up the functions of the State Legislature. (Interruptions). It is a vital question.

THE DEPUTY CHAIRMAN: No. no, there is no debate. After the statement of the Minister, you can raise your point. (Interruptions). Please listen to me. There cannot be any debate on a point of order.

SHRI M. S. GURUPADASWAMY: Madam, he is on an important constitutional matter. Allow him to speak.

SHRI ALADI ARUNA alias V. ARUNACHALAM: The point is very simple. Under article 356 Governor has no right to take over the functions of the Legislature. Under Art. 356, it has been clearly mentioned

[Shri Aladi Aruma alias V. Arunachalan]

that the President may by Proclamation assume to himself all or any of the functions of the Government of the State and all or any of the powers vested in or exercisable by the Governor or any body or authority in the State other than the Legislature of the State. So it is very specific and he has no right at all.

THE DEPUTY CHAIRMAN: That has already been replied to. There is no point of order. The Home Minister.

SHRI BUTA SINGH: Madam Deputy Chairman, as the House is aware, on the recommendation of the Governor of Punjab, President issued a Proclamation under Article 356 of the Constitution in relation to the State of Punjab on 11th May, 1987. The Legislative Assembly was kept under suspended animation. Though the Proclamation was extended for a further period of six months by a Resolution of Parliament, the position of the Assembly remained the same.

The imposition of President's rule brought about a distinct improvement in the situation in Punjab. The fundamentalist campaign launched by the extremists in the grab of social reforms petered out. Secessionist threats of Ragis and Dhadis stopped, Migration of Hindus from Punjab checked and, in fact, a large number of families which had migrated out of Punjab started returning to the There has, however, been considerable rise in the number extremist incidents since the end of last year. The Government has studicd the situation and discussed this with the State Government to evolve a proper strategy to tackle this rise in extremist violence.

The Governor of Punjab has reported that one of the major hindrances in the effective and efficient working of the police and para-military forces is interference from members of the Legislative Assembly. The Governor has observed that there are numerous reports that many members of legis-

lature not only attempt to interfere, influence and prevent the police action but also threatening police officers of dire consequences in the future if they failed to obey their commands. In fact, the Governor has reported that such threats and interferences affect the tempo of police work and have adversely affected action against terrorists, smugglers and other criminals.

The incident in village Sahari in. District Hoshiarpur on the night 3rd March shows the extent to which. the terrorists are determined to About 8 to 10 terrorists came to this village around 11.30 p.m. on 3-3-1988 and began to fire indiscriminately on the big gathering at a religious place, killing 26 persons on the spot and in-Subsequently, 7 persons juring 52. out of the injured also succumbed to their injuries taking the total death toll to 33. The terrorists attempted. to separate the members of the Sikhcommunity with a view to kill other members of the congregation but people belonging to all faiths-Hindu, Sikh and Muslimstood together and made clear their intention to die together, if necessary. I am proud to say that the nobility of the human spirit and the brotherhood of man which found expression in village Sahari can never be vanquished. I am sure that this august House will pay its tribute to the brave, patriotic and secular people of Punjab and. particular, village Sahasi. The incident is all the more reprehensible because it took place on the day the Government set in motion the process of finding a solution to the Punjab Problem by releasing the five High Priests and 40 undertrials from Jodhpur prison. It shows that terrorists can go to any extent in their attempts to thwart Government's initiative to find a solution to the Punjab problem.

I am sure that this House will join mein condemning the dastardly acts of violence which create disaffection and misunderstanding among different sections of society and in conveying our deep sympathies to the bereaved families, The Government is determined to stamp out terrorism. At the same time, I would appeal to all communities and all sections of public opinion to work together to foil the evil designs of the terrorist and anti-national forces.

In these circumstances it is of utmost importance that terrorist actions are combated effectively and Police is allowed to function with full effectiveness. It has been assessed by the Governor of Puniab that there is no likelihood of the emergence of any effective, stable or responsible Government committed to the cause of removing terrorism out of the present Legislative Assembly. The Governor has concluded that the Assembly's further continuance would be both purposeless and futile. He has, therefore, recommended dissolution of the Punjab State Legislative Assembly with immediate effect. The President has accordingly issued Order under Article 174(2) b) dissolving the Punjab State Legislative Assembly with immediate effect.

Government also propose to introduce a Constitution Amendment Bill in the current session of Parliament to facilitate extension of President's rule in Punjab as and when necessary. Government have undertaken an examination of Article 352 and related provisions of the Constitution in its application to Punjab. Government also propose to amend the Constitution suitably in respect of emergency provisions in their application to Punjab. Government, however. wish to make it clear that the amendments relating to emergency provisions will apply only to Punjab and the existing provisions of the Constitution (Article 352 and related articles) will continue to apply in the rest of the country.

SARDAR JAGJIT SINGH AURORA Madam Deputy (Punjab): going through this statement that has been put up, it appears to me that deliberately the initiative taken by the Government with regard to achieving an understanding with the newly released high priests has been left out. I feel that one has to take the two together even though the statement does not mention it.

Now, firstly to deal with this state-

ment, I feel that the reasons given for the dissolution of the Legislature are purely trumped up. To my mind, the Government is not being honest about the reasons for which they have now decided to dissolve the Legislature. Before talking about this I would like on my own behalf and on behalf of my party, the Akali Dal, to condemn unequivocally the destardly acts of violence that took place three days ago in Hoshiarpur. While doing so, I would like to mention that the dissolution of this Legislature is going to weaken, the moderate elements which have been, up to now, acting not only by themselves but even among the public, by creating a moderate opinion. That moderate opinion was further strengthened by the efforts made by Sardar Parkash Singh Badal when he was able, at all at several places-I won't 82**y** places-to organize in the various districts certain dharnas in which the public took part, admittedly against the Government, but purely in a non-violent manner.

There is no doubt that the Government of India today-because the President's rule in Punjab is really the Government of India's rule-has lost all credibility, and it is because of the highhandedness of the police forces that violence has been on the increase and not because the Legislature had been interfering with the Government. I can say that it is wholly a wrong reason given for the dissolution of the Legislature. If the Legislature could be kept in suspended animation for all these months, the reason why it is now being dissolved is because elections to the Rajya Sabha are round the corner and it is feared by the Government that at least two out of the three seats are likely to go to the Akali Dal and another reason why the Government is worried is that, for unknown reasons, one out of the two could be won I feel that by Simraniit Singh Mann. totally Mr. Simranjit Singh Mann is misunderstood, deliberately again, bу the Government and whose case is as strong as it is for the 365 detenus in Jodhnur for immediate release. fore, this excuse that it has become necessarv for the Government to dissolve the Assembly at this stage, to my mind, is [Sardar Jagjit Singh Aurora] wholly trumped up. It is unconvincing.

I feel that when the future discussions take place, as it has come out in the press with the Head Jathedar of Akali Dal, Mr. Jasbir Singh and others, it is going to weaken the cause of the moderates considerably. That is an aspect, I feel which is going to create more problems than it would solve in the State of Punjab.

While talking about this political initiive taken by the Government, which has ome out in the papers, to resolve this noblem, I must admit that I have been equesting for it and calling here facts that they have taken that inientive. I cannot but welcome it. But the riode and the method of the initiative, however, makes me apprehensive on several counts. The first thing is whether the Government is really sincere, and I have a very big question-mark against it. The second thing is whether the Government will be determined to reach a solution in spite of many hurdles and roadblocks that it may have to face and won't do what it did last time with the Rajiv-Longowal Accord.

The second thing is, why the Government is releasing the Jodhpur detenus in groups and using them as bargaining chips. It is a human rights problem. Using it as a bargaining commodity further lowers the Government's credibility which is low enough as it is today, especially in Punjab.

What about punishing the guilty of the lovember, 84 carnage? It is also a humanights problem. But no announcement has been made about this.

I have already talked about dissolution of the Assembly. The next thing is how the Government considers the impact of the moderate measure on parties and other in groups Punjab. Is it the intention to destroy the Akali Dal which has very deep roots in the Sikh community and this measure on the moderate and other groups in Punjab. Is it the intention to which has always been for the integrity of the country and amicable relations with other communities?

What about the authority of the SGPC which is a legally constituted institution? It does need certain changes but it should not be destroyed at this juncture.

Whatever the real reason, the time at. which the decision to take the political initiative has been unfolded, gives one the impression that President's rule has failed and that the Government finally saw the writing on the wall. It certainly does no credit to the Government to have waited for so long. The mode of announcement by getting the Punjab Congress Party Members in the Legislature and Parliament to recommend this action after everything had been worked out and tied up, fools only the cast but certainly not the audience. I doubt if it will enhance the credibility of the Congress party in Punjab in any manner.

3.00 P.M.

SHRI BUTA SINGH: That is why it was noticed only by the Akali Dal.

SARDAR JAGJIT SINGH AURORA: Lastly, it is unfortunate that the Government of India enjoys little or no credibility among the people of Punjab. They are looking for what is behind the news. I would like to emphasise this point. I have been to Punjab in the last three days. The Government's honesty is suspected. Many people feel that having broken up the Akali Dal, this is a more to break up the extremist organisations and make them fight among themselves. It is being talked about that a particular family is being favoured to upset other militant groups. This can only lead to further internecine violence instead of peace coming to Puniab.

It appears to me that this initiative is a gimmick to convince the people of India that the Government is willing but the Sikhs are unreasonable. You may succeed in this move, but you will fail to solve the Punjab problem, which will become more intractable.

Finally, I would like to request that having decided on a poitical initiative, please work sincerely towards a long-range aim of getting the country more united and not for gaining temporary advantage of winning the next elections at the expense of the well-being of a small, but vital State, and at the expense of a small but vital and vibrant minority.

THE DEPUTY CHAIRMAN: Mr. Darbara Singh.

SHRI PARVATHANENI UPENDRA: His name is not there in the list.

SHRI DARBARA SINGH (Punjab): I think we are much more concerned about Punjab than you.

THE DEPUTY CHAIRMAN: Let him speak. Then I will call you.

SHRI PARVATHANENI UPENDRA: I have seen the list. I can read out the names in order. If you are including him, I have no objection.

SHRI VISHVIIT PRITHVIIIT SINGH:

I was not objecting, but all the time you are objecting on everything. You laugh over it. You don't take this House seriously at all. Take it seriously.

SHRI DARBARA SINGH: Madam Deputy Chairman, I congratulate the Prime Minister on taking a decision on which the statement has been made by the Home Minister. I have heard with rapt attention the speech made just now by our General. I think he must know that the Prime Minister himself made a statement earlier that his doors are open for negotia-Anybody who likes to talk to him, can come to him. This is the statement made by the Prime Minister. now he has unilaterally taken a decision that there should be normalcy in Punjab. For that purpose some releases have been made. I think he has done the right thing because it is not always proper to keep things handing on. Now, what I say isand it is known to everybody-that a Government was there and that Government was Akali Government run by Mr. Barnala. It could not do anything to check the terrorist activities. It was on the other hand a parallel Government created by himself and the terrorists. This shows that that party, whether of Barnala Badal, could not do anything on this.

श्री जगदम्बी प्रसाद <mark>यादय</mark> (बिहार) : ग्राज क्या हाल है [?]

श्री दरखारा मिह: मझे बोलने दो। श्राप को भी मौका मिलेगा। श्रापने खो वहां पर किया मुझे पता है। पार्टी में आप जैसे लोगों न ही अकालियों की मदद की थी और सही फैसला करने के लिए आपने कोई सुझाव नहीं दिया था। छोडिए इस बन्त को।

श्री जगदस्बी प्रसाद यादव : ग्राप मुख्य मंत्री रहे हैं, इमलिए ग्रापसे पूछ रहा हूं।

SHRI DARBARA SINGH: I pity General Aurora because he has joined this arena very late. He does not know what has happened previously. The Government in Punjab which was said to be a popular Government had 73 Members of the Akali Party. We did not ask them to split. But they divided among themselves into this faction or that faction. One faction was there who got the popular support and formed the Ministry but the Min istry could not do anything for the welfare of the people. Therefore, that Ministry was removed and President's rule was imposed. So everybody from the Opposition side was interfering with the administration during President's rule. So it neither possible for the Governor to run the administration nor check the terrorists' activities. All those persons who were supporting the terrorists either asked for transfers or something else. The Governor was in a dilemma. He could not dovote his full attention to check the terrorists' activities. The State Assembly was kept in suspended animation. No party was commanding a majority to form a popular Government. There are three or four factions in the party. So the Assembly cannot be kept under suspended animation for an all time to come. Therefore, the Governor has taken this step and recommended dissolution of the Assembly. This is the task he has done and we should appreciate it. If the people misbehave the Government is there to take action. It is not that the Government has been relieved of other things and it can do whatever it The unilateral It is not SO. decision must be appreciated by all of us because ' it is а step in right direction. I appeal to all parties and other people who are said to be very normal and not with the extremists to join us in our efforts to stop these activities. We went to the people whereas this has not been done by the Opposition part[Shri Darbara Singh]

ies. They only wanted to create a sense of insecurity in the minds of the Punjab people. Therefore, the Governor has taken this step. I think we should all appreciate the action taken by the Governor. I do not want to say anything as to why it was not done today. It was done yesterday and yesterday was a holiday. That shows the Government works on Sunday also. They are doing much more than what we expected of them. They are working round the clock. Let us, therefore, accept the action taken by the Governor. That is, all.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, the continuing turmoil in Punjab is a clear testimony of the miserable failure of the policy of the Government of India on Punjab.

The reference in the statement of the hon. Home Minister "the imposition of the President's rule brought about a distinct improvement in the situation in Punjab" is the cruelest joke. What does the Government mean by "a distinct improvement in the situation in Punjab"? Improvement in the number of killings? Improvement in the number of deaths due to violence? Madam, I strongly condemn, in unequivocal terms, the dastardly attack of the terrorists. On 3rd March the country witnessed another ghastly, savage, barbarous assault on innocent populace. Even the kith and kin of our hon. Home Minister had to fall prey to the attack of the terrorists. But, Madam, for what reasons was the Government of Barnala toppled? I remember, at that time, the Government tried to justify by saying that Barnala Government failed to contain violence, that Barnala Government failed to control terrorism. But, Madam, after the dismissal of the ministry of Mr. Barnala, almost two thousand killings have taken place. Is this the improvement that this Government wanted? Madam, in 1987, when it started with the President's Address, at the Central Hall, where the Joint Session took place, the Government paid glowing Then. tributes to Barnala's Ministry. Government within a short time. this created a quagmire in which it is totally caught today. Madam, for what reasons did the suspended animation continue till

this time? Is it not a fact that it was because this Government or the Government run by the Congress party is afraid of facig the biennial elections to Raiva Sabha? That is the reason why now you have dismissed the Assembly. Madam. Mr. Ribeiro has admitted his failure. Ho has thrown up his hands in despair that guns alone cannot solve the Punjab problem-bullet for bullet. This trigger-happy administration cannot solve the problem in Punjab. You have to win over the hearts and minds of the youth of the land of Punjab. The saffmon-turbanned youth in the countryside is very alarming and wo get reports that they are getting more and more angry against the Government. Unless there is a healing touch from this Government towards the Sikh community, you cannot win over the hearts and minds of the Sikhs. Where is the healing touch? What happened to the Ranganatha Mishra Commission report? We are not prepared to discuss the report at all? There is no follow-up action.

THE DEPUTY CHAIRMAN: Please, seek your clarification.

SHRI V. GOPALSAMY: Madam, this is all very much relevant. One gentleman, some Sushil Muni, is speaking about a package deal. What is the package deal?

THE DEPUTY CHAIRMAN: You have to speak on the statement and seek clarifications.

SHRI V. GOPALSAMY: We have seed demanding that the Jodhpur detenus should be released. (Interruptions)

THE DEPUTY CHAIRMAN: I am trying to tell you that you are seeking clarifications on the statement. You are bringing in new issues.

SHRI V. GOPALSAMY: I am seeking clarifications. We have been demanding that the Jodhpur detenus should be released in toto. And you have released... (Interruptions) Yes. I welcome, at least you have released... (Interruptions) I do not hear you.

SHRI VISHVIIT PRITHVIIIT SINGH: You are a Tamilian extremist.

SHRI V. GOPALSAMY: Then everybody will become an extremist before the eyes of Congress-I. Yes, of course, day by day, the number of extremists is increasing in Punjab. You may shut your eyes to see the reality, what is happening there. You are encouraging them because you have not strengthened the hearts of the leaders. On the other hand, you are strengthening the hands of the extremists because there is no healing touch towards the problem. What happened to the victims of the riots of 1984? There is no follow-up action. Madam. I would like to know from the hon. Home Minister whether this Government has taken a decision not to conduct elections at all in 'Punjab because the statement goes to say that the Members of the Legislature posed a threat to normalcy and peace. This is the statement of the Home Minister and it also indicates that they are going for a Conatitutional amendment. That means you are not going to conduct elections in Punjab. Will you conduct elections in Punjab, or not? How long are you going to rule through the Governor? And this Governor has no advisor at all. Mr. S. S. Ray and Mr. Ribeiro have admitted their failure to contain terrorism and violence there. Therefore, Madam, unless you conduct elections earlier in Punjab, you cannot solve the problem. You should face the public. Therefore, Madam, for what reasons...

THE DEPUTY CHAIRMAN: Please, conclude now.

SHRI V. GOPALSAMY: For what reasons did you topple the Barnala Ministry? For what reasons did you continue the suspended animation all along? Is it not a fact that you are afraid of facing the biennial elections and therefore, you have dismissed the Assembly? Therefore, Madam. I would like to know from the Government when the elections will be held for Punjab.

SHRI PARVATHANENI UPENDRA:
Madam Deputy Chairman, I join the
Home Minister in condemning the senseless
killings of innocent people at Sahari and
In expressing our heart-felt condolences

to the bereaved families. But, Madam, I am constrained to remark that inscrutable are the ways of this Government that they have become adept in doing the right things at the wrong time and the wrong things at the right time. Also, the peak of their efficiency is displayed at midnight and on holidays. I do not know what heavens would have fallen if the Government had waited for a day, discussed the problem in Parliament and announced the decision here. That itself shows the contempt with which they treat the Parliament. I am constrained to make this remark before I speak about the Statement.

Madam, all along we have been pressing the Government for a political solution. Several times we ourselves raised the question, that a dialogue should be started, if not directly, by the Government, through some intermediaries and talks should continue. But the Government always treated it as a law and order problem and they said so. Even when the Jodhpur detenus' question was raised, the Home Minister refused outright. Last year, when the Prime Minister called a meeting of the Opposition leaders, we suggested that talks should be started for a political settlement and the Prime Minister said that unless the last terrorist was finished, they would not start any negotiations. At that time itself we said that it was impossible and that the Prime Minister should not take such a stand. But, now, we do not know what prompted the Government suddenly to change the stand. I am not against the release either of the high priests or of the detenus. We welcome that. But the Government which has arrested these priests-three of them welcomed the killing of Sant Longowal and preached Khalistan and passed a resolution-has suddenly released them without even an explanation as to what exactly their stand is or whether they have changed their stand or not. And what is this pick and choose business in the case of detenus also? Why only forty of them have been picked up for release? That has not been explained properly. As far as law and order is concerned, the Home Minister says in one "There has been a distinct improvement is

[Shri Parvathaneni Upendra]

the situation in Punjab after the imposition of President's rule", and in the same paragraph he says, "There has, however, been considerable rise in the number of extremist incidents since the end of last year." What does it mean? "There is a distinct improvement". In killings? That means there is an improvement in killings. Αt the time of missal of Barnala Government when the Muktsar incident took place, 79 were killed in April 1987. That was the cause given for imposition of President's rule: in the Governor's report also it was mentioned. In January the total killings were 207. In February the number was more than 200. Then, how can the Home Minister say in his statement, 'There has been a distinct improvement in the law and order situation? How long will he continue this President's rule? That is one question which he has to answer.

Secondly, he says there has been interference with the law and order machinery by the elected representatives. Now by dissolving the Assembly can he solve that problem? How long will he continue the President's rule? Do you mean to say that unless you are satisfied that the elected representatives will not interfere in administration in future you will not hold elections? Is there any guarantee that elected representatives in future will not interfere? Can that be a cause for imposition of President's rule or dissolution of the Assembly? Is that how you tackle such a problem? It is a continuing problem in all States or in many States. That cannot be a reason for dissolving the Assembly and there is no indication as to when the election is going to be held. The Home Minister says he is going to bring forward a Constitutional Amendment for extending the President's rule. For how long? Can this question of interference by elected re-I presentatives be solved in six months or one year or two years? What is your estimate? When do you propose to hold the lelection? Can you give any indication? You cannot do away with a popular Goverment for a long time. And what is that Limprovement you are claiming now for by denying a popular Government? You say there is an improvement. You have to

satisfy this House, whatever improvement there is.

Another point which has to be mentioned is if you wanted to take an action, even if it is a good action, you should have involved all those parties there, whether it is Barnala or whoever it is. Now, we do not know what understanding you have reached with the priests or with anybody else or the underground extremists which prompted you to take this action? A Government which has all along said that it is not prepared to negotiate with any people, now what has happened to it suddenly? You yourselves said "we will not allow religion to intefere politics." Again you are now trying to negotiate with the same high priests. Is it not a contradiction of your own stand? Have you reached some understanding with them which will lead to a political settlement? Why did you not involve either the Akali Dal (L) or Akali Dal (B) or other sections of the political parties there in arriving at this decision? You could have organised a round-table conference. Why did not the Government think it necessary to involve the moderates also who all along have been fighting the extremists? By your action you have considerably weakened the moderates' strength and it will not be good for Punjab. Even if you hold elections there do you expect the extremists to come to power with your support so that after elections you will run the Government by passing the moderates? Therefore, I would like to know categorically from the Home Min=ister. What are your future plans? What you have reached is the understanding with the priests on their behalf and what steps are you taking to further improve the law and order situation, pending restoration of popular rule?

SHRI VISHWA BANDHU GUPTA (Delhi): Madam Deputy Chairman, at the outset I would like to condemn the senseless killings in Punjab and I would also like to congratulate the citizens of Village Sahari for standing up together against the terrorists. I would like to join the sentiments of the Home Minister in this

regard. My honourable friend Shri Gopalsamy, spoke at length about the performance of the Barnala Ministry and the Akalis in general. I would like to say that in spite of the great support, full support, from all sections, particularly from the <u></u> ← Central Government and the Home Ministry, the Barnala Government failed to stop the killings in Punjab. This was the same thing that happened to the other people who were junning the Government earlier. As far as the Central Government is concerned, Madam, many steps taken. Even Mr. Barnala was released from the jail and he was given a chance to find a solution. Many people led delegations to talk to them. The Central Government kept the door open. The Prime Minister made several efforts and made several responses to any move for finding a suitable solution. But the Akalis totally Mailed to find a solution to the problem in Punjab. One of the problems that is apparent is that the people do not disclose the location of the hide-outs of the terrorists for fear of reprisals by them. I would like to know from the honourable Minister whether any special plan has been thought of by him or by the Punjab Government to make it possible for the people to disclose the information that they may have. If they have any information and we come to know of it in advance. then action can be taken.

The second thing that I would like to ask the Home Minister is whether would like to give the figures of number of families which migrated from Punjab to Delhi and other places the number of those families which have gone back. Even with regard to those families which have not gone back, 1 would like to know what the chances are of their going back or whether any timebe set for their going frame can Tripura, the back. Madam, in was able to take Home Minister strong action with regard to having the military there for conducting the elections in a peaceful manner. When the situation in Punjab is much worse. I would like to Anow whether the instructions are clear to the BSF, the paramilitary forces and the police there to take the strongest possible action without fear or favour, with regard to the terrorists and whether any

special effort is being made in this direction. Thank you, Madam.

Minister on Punjab

THE DEPUTY CHAIRMAN: Now. Mr. Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): Deputy Chairman, I have five Madam broad clarifications to seek. I do admit that these clarifications arise from the statement of the honourable Home Minister, but they are not confined to the statement as the issue is much larger than the statement itself

Madam, I feel deeply for Punjab, feel deeply with the people of Punjab, I had hoped that at least on this occasion, when demonstrably we have reached cul-de-sac, the Government's statement on Punjab would be a document of inspiring compassion, a document of deep understanding and clarity of thought, along with a clear chartering of the steps to be taken. It does not delight me when have to comment that in this document 1 find a tone of spuriousness, a flippant irrelevancy and a preoccupation with trivial point-making, when the tragedy that confronts the nation is as profound as that of Punjab.

The first clarification, Madam, is about the Hoshiarpur carnage. Here again it is an index of the tragedy of Punjab that we are now relatively inured to human death. The Government's reaction become a cliche reaction. I could find a number of similar statements which the Government has made on earlier occasions on similar deaths. There is a certain de-sensitisation to killings, and that deeply disturbs me In the context of the Hoshiarpur carnage, because of a Member from the Punjab, whom I hold in high esteem whose feelings for the Punjab I empathize with, it is necessary for me to say that statements by anybody which talk of boycott of Sikh trade, anywhere in the country, are condemnable in the extreme. And if we do not take note of that, we would be failing in our conscience towards the Punjab. They are rabid and totally unacceptable to me. I do not deny, Madam, that in this grisly macabre business of head counts of killings there is a certain kind of discrepancy in what the hon. Home Minister has said as the total number of deaths and what certain newspapers are reporting. I won't be happier

[Shri Vishwa Bandhu Gupta]

if the hon. Minister corroborated the newspaper reports and said that deaths, instead of 33, are actually 45. Some of the newspapers are talking about it. And there is no better occasion than now and no better place than the Parliament for the Home Minister to clarify that aspect.

Secondly, Madam, there is this aspect of Jodhpur detenus. We have all along-I personally and my party have all along-held the view that the moral strength of this fight against violence in Punjab is weakened by two continuing immora-One of them is Jodhpur detenus lities. and the other the 1984 riots. Admittedly, by the Government's own document 2733 people were killed in 1984 during riots. Not a single person has yet brought to trial, leave alone punished. That weakens the moral fight of this Government against violence in the Puniab And just as that weakens the moral fight against terrorism in Punjab, the continuing incarceration in Jodhpur, about which I have parochially submitted as well, would also weaken you. I would like the hon. Minister to clarify why you have released only 40-why not 30 or 35 or 55. How have you arrived at the figure of And if you now released 40 after four years' imprisonment, why did you keep them in prison for four years without Kindly explain this rationale, because this is vital.

Also, here in this context it would be necessary for the hon. Home Minister to come forward with a statement on the 1984 incidents and on the Ranganathan Mishra Commission Report which the Parliamet has yet to discuss.

Thirdly, Madam, certain Sikh 'Granthis' or 'Ragis' or religious leaders or whatever, have been released. It is my understanding that they are self-styled religious leaders, that their installation in Harmindar Saheb was the result of the initiative of the terrorists. Therefore, this really becomes most inexplicable, because no one actually asked for the release of these five. Thereby by releasing them, you are in fact confirming the demise of the SGPC. Therefore, kindly explain what is at the

back of the Government's thinking so far as the release of these five is concerned.

Fourthly, Madam, there are statements : issued by same gentlemen, these self-styled emissaries of the Government who say that the Prime Minister has a package programme, has a package deal in mind and that this is the first instalment that package. Either those that. such statements аге making them without authorisation or thev are making them because they are so authorised by you, Therefore, please What is the status of these emissaries? What is their brief? And what is their authority?

Finally, Madam, in the statement itself there is a reference made to the contemplated Constitutional amendments which the Government intends to bring forward, in which a statement is made about the possibility of amending Article 352 connected Articles with a view to declaring emergency in Punjab should the situation so demand. (Time bell rings) Please. Madam, bear with me for just half a minute, And look at the progressive descent of this Government's Punjab policy. When the earliest of legislations relating to Puniab was brought forward here, specifically the security belt, I had then had the occasion to participate in the discussion. I then mentioned, "after this, please do not seek any more alibis" because the Government came forward and said, "we do not have sufficient power; we need more laws."> Thereafter the hon. Minister of State for Home moving amendments to TADA said that "the criminal legal system in Punjab has got paralysed and therefore, we need vet more powers." And now today the hon. Home Minister comes forward and says that what is standing in the way of normalcy in Puniab are the Legislators of Punjab. And finally he informs us that when that does not suffice, he will, the Government will introduce emergency. Please clarify this intent that you have here.

I will conclude, Madam with a caution. And that caution is that you have destroyed all the legitimate political authority within Punjab. You are attempting to now create alternative political figure in Punjab. There is

one very great danger. You did it earlier and you created a frankenstein by creating alternative political authorities in Punjab. Through the working of North Block, you might create another frankenstein. Be warned.

SHRI SUKOMAL SEN (West Bengal): Madam Deputy Chairman, this statement issued by the hon. Home Minister is itself a damning commentary on the performance of the Central Government in regard to Punjab.

Madam, yesterday the Punjab Assembly was dismissed. Many of our hon. Members have raised the question as to why it was dismissed on a holiday and why it was not just placed in the House. All These things have been raised and I am not going into that. Madam, the problem is how the Government is going to tackle the Punjab situation. That is the main problem. From Jodhpur 40 detenus have been released and immediately after the release, a grisly masacre took place in Hoshiarpur and then the Assembly was dismissed. And then the Government is depending upon one emissary after another to talk to certain persons This is what is happening in regard to Punjab. But what is the policy of the Government and how they are going to tackle the situation is not at all clear. On the contrary, from the statement, confusion has been further confounded. Madam, after the release of 40 detenus what we have seen is that the Sikh priests have indulged in verbal violance. What have they said? They have said that they want full independence. Then there is the All-India Sikh Students Federation. They have said, nothing less than Kalistan. And, on the other side, at Hoshiarpur, there is practical violence. Terrorists killed a number of persons. Whether they are 34 or 35, I am not going into the head count. If it is 34, as stated by the Home Minister, I am not going to contend. If it is not 45, I will be happier. That is not the point. But this massacre is taking place every day. And this statement itself says that during the last part of the previous year, there been a spurt in killings, the killings have been increasing. Now, during the President's rule, we have seen not only in the

last part of the year, but right from the inception of the President's rule, that the killings by the extremists are on the increase. Now, Madam, it is high time to ask the Government and they have yet to clarify and they have to explain what was the offence of the Barnala Government? Why was that Government dismissed? What was their offence? What was their charge? It was said that that Government was incompetent, inefficient, and instead of lending support to the Barnala Government. which Government fighting honestly and sincerely terrorism, the Government which was elected by the people, that Government is dismissed, and in one year of President's rule the Government itself says that a number of killings have taken place and their number is increasing. What is the justification for the President's rule then? Now who will dismiss the Central Government? The Central Government should stand because of their own performance in Punjab.

Now, Madam, Mr. Buta Singh is trying to put up a very brave face. But behind the brave face and brave words I am afraid there are strong indications that the Government is trying for some settlement, what is worse a compromise with the extremists. It is very clear. And alert observer of Puniab situation will come to the conclusion that the Government is bent upon some sort of a compromise with the terrorists. And now, Madam, it is really repulsive and shameful to hear the Prime Minister praising a for his so called mediatory role in Puniab. This Government claims to be a modern Government. This Government claims to believe in high technology and science, secularism and democracy, and this Government has faith not in a political personality, not on a political party, not on a political initiative, but they totally bank upon a muni, a sanyasi, juggler, soothsayer, fortune teller, all these people astrologer, and brought in to talk to the terrorists negotiating a settlement. What is this? Is it a Government? Is it a political ini-Now this Government is taking tiative? resort to all sorts of shameful resources.

[Shri Sukomal Sen]

You see, Madam, this is creating a situation, a terrible mess. المعاشي والمرا

Now, Madam, I would like to ask Mr. Buta Singh, why 40 detenues have been released? We very well know that some of them have direct link with Why not Shri Tohra? He is the President of SGPC. Why has he been kept in detention? Why he has not been released? Can the Government explain? The Government cannot explain. What was the reason for this pick and choose? has to be explained by the Government.

Now, Madam, the most moot point is that through these activities they are trying to eliminate all moderate Akali politics from the soil of Punjab so that terrorism can survive. If you eliminate moderate Akali parties in Punjab, just as you have dismissed the Barnala Government, which Government was trying to tackle terrorists and control them. but Government is trying to talk to terrorists through other means through munis and rishis, it means you want to eliminate all moderate politics from Puniab. clearing the soil for thriving of terrorism. That is what it will lead to. This Govenment's policy will lead to the thriving of and flourishing of terrorism. That is what is happening in Punjab. I would like in know, Madam, in Tripura on the eve o' elections...

THE DEPUTY CHAIRMAN: seek clarifications about Punjab and not Tripura.

SEN: ...they SHRI SUKOMAL But the Punjab brought in the Army. situation is worse. It is getting worse than the Tripura situation even. Now what will the Government do? I would like to ask Mr. Buta Singh, you have done something in Tripura. What are going to do in Punjab. (Interruptions). The indications are that they are going to amend article 352. They are going to introduce a Constitution Amendment Bill, to amend article 352. It is an emergency proclamation. Again you are going to impose emergency in the country. Today it is limited to Punjab; tomorrow it will be limited to Tripura; next day it will be

limited to Bengal; then to Assam, and . this way you are going to limit emergency rule to every State. Can we support it? Do you expect support from this Parliament? I know your ruling party members... will raise hands and support whatever mischief you commit. But we cannot support you. We have to oppose these. Because of your own misdeeds. situation in Punjab has landed into a crisis. These killings are shocking. It is one tragedy after another which is taking place in Punjab, Human life is being lost in Punjab because of your own misdeeds. So, this Government owes an explanation to the country as to what you are going to do to take real political initiatives, initiatives not by the Munis or the Rishis or the Jain Munis. I am asking whether you are inclined to take the political parties into confidence, take this Parliament into confidence? Are you going to have a political dialogue? Are you going to implement Rajiv-Longowal accord? Are you going to punish the culprits of the 1984 riots? How are you going to assuage the hurt feelings of the Sikhs? You have to do something. But you are not doing anything you are talking to Munis. I would like to get an explanation from. the Government whether they are inclined to take political parties into confidence. What are the credentials of Jain Muni? Has the Government allowed him to discuss and negotiate? Who is he? Rajiv Gandhi is praising him for his mediatory role. Who is that man? Parliament does not know him; we do not know his credentials. And you suddenly start praising Munis. You say he is nego-Who has allowed him to negotiating. All these points have got to be clarified. I know that side will support whatever be the misdeeds but we must be satisfied, because we also belong to country: we also represent the country, and so the country wants to know as to what is going on in Punjab. You have allowed the Punjab situation to come to this severe crisis, and we want your explanation as to what actually you are going to do about it.

DEPUTY CHAIRMAN: THE Gurupadaswamy.

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SHRI BUTA SINGH: I thought he had spoken.

SHRI M. S. GURUPADASWAMY: That was my point of order. Perhaps you listened to me earlier on the point of order.

Madam Deputy Chairman, Government in my view, is resorting to alibi after alibi to cover up its wrongs, its failures and its omissions and commissions. It is resorting to alibis also to cover up the weaknesses in their own administration, besides promoting their own partisan ends.

Madam, I went though the statement of my friend, the Home Minister. It looked to me as full of gross irrelevance and incoherence and full of contradictions. I Said of alibis resorted to by this Government from time to time. At one point of time. Barnala was a great leader in the eyes of the Government of India. There was praise for him. Even Rashtrapatiji, in his Address last year, paid glowing tribute to Barnala and his Government. But soon after he became a liability, administration became a liability, and his Government was later removed. The alibi was, Barnala's Government became ineffective to meet terrorism in Punjab, it is too weak its Ministers are divided and some of them are colluding with the terrorists secretly. At that time, when his Government was removed. Assembly was kept, it suspended animation. According to their assessment, the Assembly was necessary to keep it as a political buffer to meet the situation. And the Assembly was continued till now. Yesterday, the Government, all of a sudden, found that this Assembly was futile purposeless, meaningless and the members of the Assembly were grossly interfering in the dayto-day administration, preventing the law and order machinery from discharging its legitimate duties, preventing the machinery to meet the threat posed by the terrorists. So, in fact the President's rule failed and in had to be covered up, and so another alibi was invented i.e. the President rule became difficult to pursue because of the MLAs, legislators there. If the MLAs had been a hindrance an obstacle, why did shey not dissolve the Assembly earlier? Then the President's rule would have been complete and uninhabited by any forces. But tomorrow, Madam, what is the guarantee, what is the assurance that the Home Minister. Will not come again before House the saying that there is another hindrance, emanating from the political parties? So, from Barnala to the legislature, from legislature to the legislators and from legislators to the political parties the alibis can be shifted. This kind of resort to alibis to cover up its own weaknesses is not desirable at all. On the contrary, it will have far-reaching consequences. None in this House is a supporter of terrorism and violence in Puniab. The whole House is profoundly shocked by killings there. Our sympathies are with the victims. It should stop. Wishing away of terrorism will not solve the problem. There has got to be something more than this to meet terrorism But why did the ernment choose this timing for dissolution of the House? This point was raised by other colleagues also. Why this moment was chosen for the dissolution of the House? It could have been dissolved earlier, last year itself, or it could have been dissolved after 28th March after the election to Raiva Sabha. You have waited for long. You have tolerated the legislature for so many days, so many weeks, so many months. Why did you not wait till the end of this month? Why? There is, therefore, a legitimate doubt in the mind of all of us that this time has been chosen because you wanted to stall election of certain people from Punjab Raiya to Sabha. I am not a friend of anybody; I hold no brief for anybody. But the timing that you have chosen for dissolution of the Assembly deepens the suspicion in the mind of many many people, not only here, but outside, that you wanted to prevent Shri S. S. Mann from coming to Raiva Sabha. Is it in your interest to encourage these misgivings, these suspicions in the minds of people?

Secondly, you have released 40 detenus from Jodhpur. Is it a nal list? I want to know this from the Minister. Are there not many other who are innocent rotting in Jodhpur Jail? Why have you not released all of them together? What preven-

[Shri M. S. Gurupadaswamy]

ted you? Four years have been there to review their cases. You know their cases, their background. If they are innocent, they are innocent, May I ask, Madam, why have they not released all these detenus together? Why keep some people in jail release some other now? Why this kind of thing?

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Lastly, Madam, may I ask him whether he is going to hold elections in Puniab in the immediate future? He has talked of political process in the statement. But disturbingly enough, he has talked of amending the Constitution, amending the emergency powers in the Constitution as if the Government does not have enough powers already with them. You have failed to use these powers already with you to contain violence and terrorism in Punjab. Why do you want more powers? What is the political package that you have been have ing in view? You want to postpone the elections for a long long time to come and talk of a political package without an election for long? I think, Madam, the House has to be assured by the Home Minister that there should be a political solution immediately and what type of political solution is being envisaged. As a part of this, I want him to announce in the House whether he is thinking of holding the election very soon in the near future.

4.00 P.M.

SHRIMATI AMARJIT KAUR (Punjab): Madam Chairperson, the Punjab Assembly has been dissolved in the interest of preserving democratic values which have been flouted and destroyed by the inhuman activities of terrorism in the State.

The situation in Punjab has reached such a pitch that innocent people are no more safe to carry on their daily routine, and the law and order and the peace in the State is being threatened daily. The sitting Akali Dal Members of the Punjab Assembly were constantly aggravating the situation in the State by threatening and pulling up the police and other Government officials and harbouring anti-social

and anti-national elements within Punjab-Therefore, Madam, I appreciate the recommendations of the Governor of Punjab to the Centre for the dissolution of the Punjab Assembly.

The reasons he has given are genuine facts. Madam, the Governor has tried his best to bring the divided Akali Dal factions together to form a popular government. But the inherent contradictions and infightings within that Party have caused his efforts to fail, with the result that the confidence in the present Legislative Assembly of ever forming a popular Government was completely lost.

[The Vice-Chairman, (Dr. Bapu Kaldate) in the Chair]

Thus, new avenues had to be explored to bring about normalcy within the troubled State of Punjab. The release of the Jodhpur detenus and the Head Priest by the Central Government is a bold gesture which will create the required atmosphere for bringing back the militant youth of Punjab to the mainstream of the national life.

The Governor's rule, holding the Assembly in suspended animation cannot be allowed to continue indefinitely. Therewas left fore, the Central Government with no alternative but to dissolve the Punjab Assembly for the purpose of restructuring the political environment to create conditions that could at the earliest evolve an atmosphere for holding elections to the State Assembly and eventually a democratic, popular government in the Sir, this is the desired result of State. the present situation.

But, if the Central Government finds in the future a lack of co-operation and continued attempt at disrupting the law and order and the creation of communal discord within the State, the Central Government may be forced to amend the Constitution for extending the Central rule in the State beyond one year and, if necessary, to declare an emergency in the State of Punjab.

Therefore, I appeal to all sections of people in Punjab and to the hon. Members

of the Opposition in this House to come together, keeping the national interest in view, and co-operate with the Government in finding a practical, just and equitable solution to the Punjab problem.

. I fully support the action taken by the Government,

Thank you.

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भी बीरेन्द्र वर्मा (उत्तर प्रदेश) : जासाध्यक्ष महोदय, भारत सरकार मशक्रिरे से अथवा भारत सरकार द्वारा जिन पांच मुख्य ग्रंथियों को श्रीर जोधपुर के 40 ग्रंडर ट्रायल्स को छोड़ा गया है,, मैं उसका स्वागत करता हं किन्त् गृह मंत्री जी ने जो श्रपना बयान दिया है कि पहले ते हालात में सुधार हो रहा है, मैं उससे एक प्रतिशत भी सहमति प्रकट नहीं कर सकता । एक मई 1987 को बरनाला माहब सरकार बर्खास्त की गई इस कारण कि वह आतं कवाद को रोकने में, बेगुनाहों की हत्यात्रों को रोकने में असलफ रही है। इन 10 महीना में, बरनाला साहब की हक्मत में जितने कत्ल हुए थे बेगुनाहों के, उससे ज्यादा हए हैं। फिर गह मंत्री जी यह कहें कि इसमें सुधार हो रहा है इससे पब्लिक संतुष्ट नहीं हो सकती आ : खुद भले ही संतुष्ट हो जाये ऐसा कह करके यह बात अलग है।

िजिस ममत्र ये लोग छोड़े गये, ये पांच ग्रंथी छोडे गये तो उनका स्वागत अकाल तख्त की परिक्रमा में हुआ। तो क्या यह सही नही है कि तत्कालीन कार्यवाहक ग्रंथी दमदमी साहब नन्वीर सिंह जी ने चाइनीज स्वचालित राइफल्स से इन ग्रंथियों का स्वागत किया 'खालिस्तान जिंदाबाद' के नारे उस समय लगे? 3 तारीख की रात को 11 बजे ग्राम साहरी जिला होशियारपुर में 33-34 बेगुनाह लोगों को हुई हैं स्रौर करोंब-करीब इतने ही तरह से घायल हए हैं। उस समन स्वचालित चाइनीज राइफल उनके साथ थीं। मैं यह कहना चाहता हूं कि गृह मंत्री जी अपने उत्तर में यह वताने की करें कि हर ग्रादमी के पास ये कपा

स्वचालित चाइनीज राइफल्स कहां से आई और कहां से आ रही हैं? दूसरे किस प्रकार उनके पास पहुंच रही है? यह भी बताइये कि अभी तक क्या सुधार हुआ? में यह बताना चाहता हूं कि हर एक हाद ें के बाद, बेगुनाहों की हत्याओं के बाद यह आदेश सरकार की तरफ से जरूर सुनते हैं रेडियो पर कि पुलिस को सतर्क कर दिया गया । में जानना चाहता हूं कि क्या अब तक पुलिस सतर्क नहीं थी ? साहरी के पूर्व सतर्क नहीं किया गया था पुलिस को ? अगर किया गया था तो तब भी हत्याएं क्यों हुई ? आपके सतर्क करने का क्या नतीजा निकला?

साथ ही यह भी बताने की भुना करें कि तीन खास जिले जो पंजाब से लगे हुए हैं भ्रमृतसर, होशियारपुर भीर एक जिला है उन जिलों में ग्रापने मोबाइल एन्फोर्स मेंट स्ववैड की क्या न्यजस्या की हुई है ? इस प्रकार के दरिंदों को बेगुनाहों की निर्मम हत्याएं करते हैं उनको रोकने के लिए भ्रापने क्या कार्रवाई की है ? क्या यह भी तत्य है कि मुख्य ग्रंथियों ने छटते ही एलान 'पूर्ण ग्राजादी' का ? श्रीद थह सत्य है तो इस मामले में आपकी क्या प्रतिक्रिया है इस पर भी जुरा प्रकाश डालने की कुन करें। 40 हफ्ते तक ग्रापने पंजाब विवान सभा को सस्पेडेड एनिमेशन में रखा है तो तीन हफ्ते धानी 21 दिन अगर श्राप और रख लेते तो क्या फर्क पड़ने वाला था? क्या गृह मंत्री जी इस पर भी प्रकाश डालेंगे दिः अगर उहीं के आदमी सब चुने जाते तो क्या तब भी असेम्बली को इसी हिमाब से डिजोल्व करते जैसा अब किया ? भ्रभी माननीया वहिन जी बोल रही थीं ग्रौर कह रही थीं कि यह डेमोकेसी के इंटेरेस्ट में किया गया है । में समझता हं कि यह लोकतंत्रीय प्रणाली के विपरीत किया गया है। पंजाब में जनता की चुनी हुई ग्रसम्बली थी । उसको इतना ब्रिधिकार होना चाहिए था कि अन्ते चुने हुए प्रतिनिधियों को सुने । मान्यवर, जरा इस पर भी प्रकाश डालने की कृप की जाय कि सन् 1984 में दिल्ली में

जो रायट्स हुए थे उसमें जो आदमी दोषी पाये गये थे—मेरा यह स्पेसिकिक क्वेश्चन है कि उन दोषी लोगों के खिलाफ अभी तक क्या कार्यवाही की गई है? मैं चाहता हूं कि यह स्पष्ट रूप से बताया जाय।

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श्राखिर में यह दु:ख के साथ कहना पड़ता है कि पंजाब में बेगुनाह लोगों की हत्याएं दिन प्रति दिन बढ़तीं जा रही हैं। सरदार सुरजीत सिंह बरनाला तो बेगुनाहों की हत्या के ऊपर एकदम से वयान देते हैं, लेकिन कोई भी मुख्य ग्रन्थी जो धार्मिक नेता हैं और खास करके एकी कृत श्रकाली दल के नेता बेगनाहों की हत्या पर किसी प्रकार का कोई बयान देते हैं । यह तो भ्रवस्य कहते हैं कुछ बेगुनाह सिख युवकों को मार है । ग्रगर पैरा मिलिटरी फोर्सेस पुलिस बेगुनाह सिख युवकों को मार है तो उन प एक्शन तिया जा4, लेकिन म्ख्य ग्रन्थी जो धर्म के नाम पर ग्रीन एकी कृत अकाली दल के नेता जो कल तक वहां के मुख्य मंत्री थे ग्रीर वडे जम्मेदार ब्रादमी माने जाते हैं, बेगनाहों की निर्मम हत्या के संबंध में एक भी लक्क न कहें, यह बड़े ग्रफसोस की बात है। मैंने च द बातें ग्रापके सामने उठाई हैं। मझे उम्मीद है ग्राप इलेक्शन के संबंब में कुछ बताएंगे श्रीर जो श्रापके दिमाग सोत्यू शत है, ऐ सेम्बली भंग करने के पीछे म्रापका जो उद्देश्य है, उसको भी भ्राप बताएंगे । क्यां भ्राप इलेक्शन जल्दी कराएंगे ? स्रापके पास जो पैकेज प्रोग्राम है उसके श्रनुसार क्या श्राप इलेक्शन जल्दी करने जा रहे हैं? ग्रापके सोल्यूशन का बिद् क्या है?

SHRI VISHVIIT PRITHVIITT SINGH: Mr Vice-Chairman, Sir, I welcome the move of the Government of India which has in its wisdom dissolved the Assen'lly of the Punjab. I welcome this move I welcome this and at the same time I express my anguish, my sorrow, my sympathy and my admiration for

the people of the village Sahari in District Hoshiarpur. I once again welcome the measure of the dissolution of the Assembly. I have my own reasons for doing so. I have heard various sections of this House mentioning the Akali Dal, mentioning the SGPC and they also talked in terms of democracy being affected that it is the death of the democracy and a duly. elected Legislature has been removed. They also said that is what people are saying. Sir, let me inform you what Akali Dal are we talking about? Is it that Akali Dal which has lost its majority when the split had taken place? Within the Akali Dal? It was in a minority of Legislators which was supported by my party—the Congress (I)—the party to which I belong to. That was the party we had supported and allowed it to rule. We have it full support. I remember when all sections of this House got together, all the Members of the other House got together-when we had a party meeting in support of Mr. Barnala-when he got the support from every section of the political spectrum-from every section of society in spite of that, he was not capable of ruling the State. The same . Akali Dal (Longowal Group) was not capable of ruling. The other Akali had taken to genocide. which Akali Dal are you talking about? That Akali Dal which has become bankrupt of all political ideology? That Akalist Dal which, as I mentioned here, has taken to terrorism? They are the ones, they are the cause of terrorism. My heart is filled with. (Interruption). Let me speak. Let me tell you. You are talking about Akali Dal whose Ministers could not go into a single area of Punjab without there first being a curfew. What kind of leadership could they provide? You are talking about SGPC. My friend, a very senior Member from Punjab-General Aurora, for whom I have a tremendous respecthas spoken about SGPC. I would like to ask him: Which SGPC? Where is it? That SGPC whose office-bearers cannot enter the Golden Temple? That SGPC which has arrogated its authority to other people, which is not doing anything at all? Is that the SGPC you are talking about? What are you shedding your team for? Whom are you talking about?...

SARDAR JAGJIT SINGH AURORA: You did not understand me correctly.

SHRI VISHVJIT PRITHVIJIT SINGH: I have understood you correctly. L'am only posing a rhetorical question. I do not expect any answer. I am only posing a question. Which SGPC you talking about? What authority are you talking about? You are talking about people who are spent forces in Punjab. They are known as चले हुए कारत्स They are people who have no authority. They are institutions which have lost their credibility. The masses have got no feeling for them. They have no appeal for them. Today we are trying our level best to bring about some kind of normalcy. When President's rule was imposed last time, let me tell you a very curious incident which took place in this House. I spoke in this House and said, "Let us hope and pray that this is the last time we impose President's rule in Punjab." i asked for a political solution. I think you were present in this House, Mr. Vice-Chairman. I said at that time in categorical words, "Please let us have a political solution; let us not have any furthe President's rule. Everybody else has been wang for it." Though I voted for President's rule I made this appeal, "For haven's sake let this be the last time." Doordarshan reported, "Vishvjit Singh went against the Congress Party." I had to give some sort of explanation next day. Fortunately the newsners carried the correct story. That ex-_ation which I had expressed at that time when I said, "Let there be a political solution", for the first time now we find that expectation materialising. Yes, the Government of India has decided. First it thought, let a political initiative come from the people themselves. When that political initiative was not forthcoming. the honourable Prime Minister in his wisdom took a unilateral decision, "Okay, it is going to come from my side, it is going to come from our side, from the side of the Centre. We will release the five priests and 40 detenus. We will give

other political concessions." We have

started the process now. I am very, very

grateful-I cannot tell you how grateful

I am-that the first batch of Jodhpur de-

tenus has been released. It is something

which ought to be welcomed by all sec-

tions of the House. My honourable friend from Rajasthan who, I remember, in this very House on various occasions pleaded for the release of the Jodhpur detenus, today he should welcome this step. In fact, I would like to ask for only one clarification from the honourable Home Minister. Very humbly I would like to ask this question. There are many more detenus. What is the schedule of release of these detenus? When is the next batch of detenus going to be released? This is the only clarification I wanted to seek from the honourable Home Minister, and nothing more. Once again I welcome this move. Furthermore, I welcome, more than anything eise, the change in attitude which we have now, to have a unilateral political solution and we are going to say. "O.K. This is it." I am very very grateful to God because we are going to have this finally. Thank you very much.

THE VICE-CHAIRMAN (DR. BAPU KALDATE)' Now(Mr. Aladi Aruna.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Mr. Vice-Chairman, Sir, the situation in Punjab is burning and is highly explosive. The popular Government came into existence in 1985 under the leadership Mr. Barnala. But unfortunately, it was removed on the 11th May, 1987. At that time, the Assembly was kept under suspended animation. Sir, the Government is quite aware of the Constitutional position that the President's Rule can be continued only for one year. Meanwhile, the Government could have made necessary arrangements for conducting the elections. Now, Sir, the ufortunate position is the the Government is very serious about the dissolution of the Assembly and continuing the President's Rule for many years with an amendment of the Constitution which we strongly oppose. We register our protest against this amendment because the popular Government in the State alone is competent to deal with the What we think is—we are working under a wrong philosophy-that the Government at the Centre is the only agency to deal with the problems successfully, that Government at the Centre is competent to deal alone

[Shri Aladi Aruna alias V. Arunachalam]

If it anv situation. Certainly not. fore is serious situation of ign aggression or external invasion, then I can uncerstand your absolute authority. But when the problem is relating to the States, the more competent and efficient agency is the State and not the Centre. You must allow the State to meet the situation. Then alone it will learn how to govern and that is more important. But you send a team of officers from here, under the President's Rule, by shuffling the officers, by changing them or by transferring them, here and there. But the people who are sent like this are quite unaware of the cultue of the area, unaware of the topography of the area, of the manners of the area and the sentiments of the area. They are quite unaware of all these things. They may be quite impartial, I admit. But impartiality alone is not going to be helpful in solving the problem. They must know what is there. They must know how the extremists are operating, who are helping them, in what way they are helping them and why the people are supporting them. These factors should be properly examined. By whom? Not by the rulers from the Centre, but by the rulers in the States itself. Then alone you can undestand the problem. Unfortunately, we are under the wrong philosophy that the Centre is the only competent agency to deal with the situation. That is wrong.

Now, what has been proved? After the dismissal of the Barnala Government, you have submitted the report to this august House saying that the situation has improved. But what has been proved? Under the President's Rule. the situation has gone from bad to worse. Can you argue the President's Rule is being continued to solve the problems? No. You seize every opportunity to increase your power rather than solve the problem. I would like to remind this House of one thing. The British people ruled this country for nearly 200 years. But they had only a few Criminal Laws. But, within forty years, you have had many laws. You touch your heart and tell us here as to how many criminal laws you have, how many laws you have introduced

how many amendments you introduced here and not passed by Parliament during the last forty years. But you are not successful in your attempts. Why? Because you fear you are reluctant your are hesitant to approach the problem politically. Now, Sir, they are for Khalistan. But we want the unity and integrity of the country to remain intact. We are one with the Government on this and there is no difference of opinion. We are for unity and we are for the integrity of the country. But under what norms? Under principles? That is more important. That area should be identified. The Sikhs are not satisfied with the existing provisions of the Constitution. There is freedom of religion, there is freedom of trade, there is freedom of economy, there is freedom of education and everything is there. I am satisfied. Others may be satisfied. But they are not satisfied. Why? We must examine the political issues. But we are afraid to examine the political issues. Unless we identified that area, we cannot solve the problem. But instead of identifying, instead of solving, the political issues, we go on harping on our weapons. You have put the proposal to amend the Constitution so as to facilitate extension of President's rule. Whole principle of emergency class we opposed tooth and nail. You are again taking a step towards military rule, despotic rule, for which the country is not prepared. (Time rings)

That is why I would like to kee what is your political decision and are the alternatives under the condition of this Government to solve independent of the problem successfully? That is more important,

With these words, I conclude.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, सबसे पहले पंजाब में जिस प्रकार से निर्दोष लोगों की स्रांतकवादी हत्या कर रहे हैं स्रथवा राज्य के स्रातंकवाद द्वारा हत्याएं हो रही हैं में उनकी घोर निन्दा करता हूं श्रीर इस पर गहरा दुख प्रकट करता हूं श्रीर इस पर गहरा दुख प्रकट करता हूं श्रीर चाहे वहां राष्ट्रपति शासन रहा हो, राज्यपाल शासन रहा हो या कोई स्रौर शासन रहा है, इनको हम एक प्रकार से मूक होकर देखते रहे हैं। लेकिन स्राज

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जिस प्रकार से पंजाव की चुनी हुई विधान सभा भंग की गयी इसका मैं विरोध करता हूं क्यों कि लोकतंत्र में जो जनता के चुने हुए प्रतिनिधि हैं वे ही विकल्प हो सकते है, राज्यपाल शासन या विधान सभा को भंग करके कोई विकल्प स्राप डूढ़ नहीं सकते हैं। मेरी भ्रपनी राय यह हैं कि जिस प्रकार से पंजाब मे श्राज निर्दोष लोगों की हत्याएं हो रही हैं ग्रौर ग्रानंकवादियों द्वारा जो जघन्य कार्य वहां पर किये जा रहे है उनको रोकने में चूंकि यह सरकार ग्रसफल रही है, राष्ट्रपति का शासन ग्रसफल रहा है इसलिए वहां पर ग्रपनी ग्रक्षमता श्रौर ग्रपनी श्रकर्मण्यता पर पर्दा डालने के लिए यह विधान सभा भंग की गयी , है। मंत्री जी ने जो वक्तब्य यहां पर दिया है उसमें इस बात की उन्होने चर्चा की है, विधान सभा भंग करने का यह कारण बताया गया है कि वहां का जो दैनिक प्रशासन था उस प्रशासन में वहां की विधान सभा के सदस्य दिन प्रति दिन हस्तक्षेप करते थे, यह मान्यवर, एक प्रकार से वहां की पूरी विधान सभा पर ग्रारोप है, वहां की विधान सभा पर ब्राक्षेप है। श्रगर मान लीजिए कि विधायक या नागरिक यदि किसी प्रकार के प्रशासन में हस्तक्षेप करते हैं तो इसके लिए कानून खुला हुन्ना है, इंडियन पीनल कोड की धाराएं खुली हुई है उनके श्रांतर्गत श्राप कार्यवाही कर सकते 🛶 यह इस बात का सबूत है कि वहां ग्राज सरकार नाम की कोई चीज नही है ग्रौर केवल ग्रपनी ग्रकर्मण्यता पर्दा डालने के लिए ही वहां की विधान सभा भंग कर दी गयी है।

म्रंतिम बार वहां पर होशियार जिले के सहारी गांव में जो 33 लोगों की हत्या हुई है इसके पहले भी बराबर जनवरी से लेकर फरवरी तक जो सरकार के म्रांकडे हैं इन 33 हत्याम्रों को मिलाकर, उनके स्रनुसार करीब 2 सौ हत्याएं हो चुकी हैं। जैसा कि वक्तव्य में कहा गया है: "पंजाब के राज्यपाल द्वारा मृत्यांकन किया गया है कि वर्तमान विधान सभा से कोई ऐसी कारगर, स्थिर या उरारदायी सरकार बनने की

संभावना नहीं है जो उग्रवाद को दूर िकरने के उद्देश्य के प्रति वचनबद्ध हो . . . ' ठीक यही बात ग्राज जो राष्टापित का शासन वहां पर है उसके लिए कही जा सकती है क्योंकि ग्रातंकवाद को रोकने में ग्रौर निर्दोष लोगों की हत्याग्रों के रोकने में सरकार बुरी तरह से ग्रमफल रही है। स्रभीविद्वान सदस्या स्रमरजीत कौर इस बात की चर्चा कर रही थीं कि विधान सभा वहां भंग कर दी गयी है ग्रौर कोई उद्घोपणा वहां लायी जाने वाली है, वह सदन में प्रस्त्त भी की जायेगी श्रौर पंजाब के कुछ हिस्सों में जो संवैधानिक धारा है संवैधानिक स्रन्च्छेद है उसके म्रंतर्गत जैसी घोषणाएं की गयी है उससे लगता है कि शायद श्रापातकाल लगाने की सरकार की मंशा है ग्रौर फिर उन्होंने ग्रनुरोध किया कि जो विपक्ष के सदस्य है उनको इसमें सहयोग करना चाहिए। वरावर प्रधान मंत्री जी के वक्तव्य समाचार पत्नों में म्राते हैं कि जो पालिटिक्स म्राफ कन्फ्रंटेशन है उसको वे नहीं करना चाहते हैं बल्कि महयोग की राजनीति करना चाहते हैं। तो जब संसद यहां पर चल रही थी, म्रभी तीन दिन पहले यहां पर संमद चल रही थी, तो इस वारे में भी संसद के सदस्यों को, जो विपक्ष के नेता उनको बला करके उनका सहयोग लेने की कोशिश क्यों नहीं की गई? उनसे सहयोग लेकर के उनसे परामर्श लिया जा सकता था कि ऐसी वहां की स्थिति है ग्रीर इस स्थिति मे यह-यह कदम हम वहां पर उठाना चाहते हैं। वताइये, म्रापकी इसमें क्या राय है ? तो सहयोग लेने की स्राप कोशिश करिएगा नहीं, एक-तरफा ग्राप फैसला कर लीजिएगा, लोकतंत्र की भ्राप हत्या करिएगा भ्रौर चुंकि ग्रापका यहां पर बहुमत है, उस बहमत के जरिए ग्राप चाहते हैं कि जो कुछ भी हम फैसला लेंगे, उसको सदन स्वीकार कर लेगा। (समयकी घंटी) तो जहां तक इस बात की ग्रापने घोषणा की है कि भ्रापातकाल पंजाब के किसी हिस्से में लगाये जायेंगे, तो मेरा ग्रापसे विनम्म निवेदन है कि भ्रापातकाल की वात को दोहराने की चेप्टा श्रापको ग्रव इस मल्क में नहीं करनी चाहिए। पिछली

[श्री सत्य प्रकाश मःलवीय] मर्तबा स्रापने इस मुल्क में स्रापातकाल लगाया था।

Statement by

सन् 1975 में जब ग्रापतकाल लगाया गया था, उस वक्त केप्टिव पालियामेंट थी, कितने ही विरोधी दल के नेता जेलों में बंद थे, बिना मुकदमा चलाये ग्रापने उन्हें जेलो में बंद करके रख दिया था। तो मेरा निवेदन कि ग्रापातकाल ग्रापको नहीं लगाना चाहिए ग्रौर जब ग्राप स्पप्टीकरण दें, तो उसमें इस बात का स्पष्ट ग्राश्वासन देना चाहिए कि ग्रापातकाल की धाराग्रों का भ्राप दुरुपयीग संविधान की धाराग्रों का दूरुपयोग ग्रब नहीं करिएगा।

तीसरे जितनी भी संवैधानिक व्यव-स्थायें हैं, उनका प्रयोग किया जा चुका है। वहां चुनाव हुए, जनता द्वारा चुनी हई सरकार बनी, जनता के प्रतिनिधियों ने वहां पर शासन किया, मंत्री उसके बाद ग्रापने विधान सभा निलंबित रखा, भ्रब उसे भंग कर दिया।

तो मैं पूछना चाहता हूं कि कोई ऐसा तो भ्रापक। इरादा नहीं है, संविधान में कोई ऐसा तो संशोधन करने इरादा नहीं है कि ग्रागे ग्राने वाले जमाने में हमेशा-हमेशा के लिए पंजाब में विधान सभा को स्राप समाप्त कर दें ?

यह मैं इसलिए कह रहा हूं कि दिल्ली में पहले विधान सभा थी, लेकिन संशोधन करने-करते भ्राज दिल्ली की हालत यह हो गई है कि यहां पर विधान सभा नहीं है। तो इसमें ग्रापकी जो भावना है, ग्रापकी जो नीयत है, मझे उसमें संदेह लग रहा है। इस प्रकार से संवैधानिक धाराग्रों का श्रापको दुरुपयोग नहीं करना चाहिए।

चौथे, जो जोधपूर के बंदी हैं, सन 1984 में बंद किये गये, वह करीब-करीब पौने चार सौ हैं। सही है कि **ग्रा**पने उनमें से चालीस लोगों को रिहा किया । म्राप देर ग्रायद--लेकिन में समझता हं कि ग्राप ग्रभी भी दुरुस्त नहीं हैं, क्योंकि ग्रापके जितने भी जोधपूर में बंदी हैं, उन सब को रिहा करना चाहिए था। किसी भी लोकतंत्र में तीन-तीन, साढे तीन-साढे तीन साल विना मकदमा 🗻 चलाये, ग्राप किसी भी बंदी को जेल में बंद रखते हैं, यह इस बात का प्रमाण है कि उसके विरुद्ध श्रापके पास कोई सब्त नहीं है, उसके विरुद्ध ग्रापके पास कोई प्रमाण नहीं हैं। इसलिए मैं पुन: श्रापसे निवेदन करना चाहता हूं कि स्रापको स्राज ही इस सदन में घोषणा करनी चाहिए कि जोबपुर में जितने बंदी हैं, उनको ग्राप तत्काल रिहा करिएगा ग्रौर ग्रगर उनके पीछे 🐣 कोई प्रमाण हैं, तो ग्राप फिर उनको गिरफ्तार कर सकते है, फिर उनके ऊपर मुकदमा चला सकते हैं, श्रौर इस सिलसिले में केवल एक शायर की बात कहना चाहंगा--

> लेट के मरीज हैं, वेशक ग्रकल ग्राती है, लेकिन ग्रकल वक्त पर नहीं श्राती।

इन्हीं शब्दों के साथ मैं ग्रपनी बात समाप्त करता हूं।

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Mr. Vice-Chairman, Sir. I condemn the ruthless killings in Punjab and I also convey my deep sympathy the bereaved families. Sir, I know know the traumatic experience of the people when the State Asembly is kept under suspended animation. This is practised in Assam and this is practised in Punjab. And this simply makes the Punjab issue still worse. Now I want to ask the hon. Minister a few questions.

At a time when there is a good chance of Longowal and Badal groups arriving at a point of understanding, why is the Legislative Assembly dissolved in Punjab? Is it to make the matters still worse? Why did the Government fail to give them some more time? When it was kept under suspended animation for more than 11 months, why can't the hon. Minister keep

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the Assembly under suspended animation for another two months or one month? My second pont is this: By talking to Jathedar Jasbir Singh, the Government is talking to a religious leader about political matters. By this, does the Government want to mix politics with religion? Does the Government want to make matters still worse? By this, does the hon. Minister want to have some gain for his own party?

Sir, my third point is that suppression in Puniab will not bring the results. What is the reason behind the hon. Minister's saving that the turmoil, the trouble, the deteriorating law and order situation is because of the Legislative Assembly? When a Legislative Assembly is kept under suspended animation, it has got no authority to exercise of its own. How the Assembly can work then? I know the situation because it is practicised in Assam. In this situation the people are working as if they are puppets in the hands of the Centre. What is the use of blaming the Government, when wires are being pulled from behind? My fourth point is that I want to know what is the aim of your Government? Are you honestly trying to find a solution or you are trying to create a more deterrent situation in Punjab by dissolving the Assembly at this time? Sir, the main point is that the Government should try to find the areas and issues which affect the Sikh people the most

Sir, I want to know why did the hon. Minister in his statement fail to mention regardig the other people who are kept in the Jodhpur jail. By putting the people in jail how can a Minister hope that they can open a dialogue or he will have a good environment created for a peaceful atmosphere in the country. I appeal to the good sense of the Hon. Minister that he should try to arrive at a political solution with all the sincerety. Thank you,

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Matto, the last speaker.

SHRI GHULAM RASOOL MATTO: Mr. Vice-Chairman, Sir, on behalf of the Jammu and Kashmir National Conference and on my own behalf I condemn the

killings in village Sahari and I associate myself with the sentiments expressed by the hon. Home Minister. I also want, through you, Sir, that the condolences of my party may be conveyed to the bereaved families.

come Sir, the Home Minister has regarding the with a Proclamation dissolution of the Assembly. In my opin on the Prime Minister was left no other choice but to dissolve thø Assembly. Here I may slightly disagree with the hon. Home Minister that reason given by the Governor that there is no ikelihoo, of the emergence of any effective, stable or responsible Government, committed to the cause of removing the terrorism out of the present Legislaive Assembly, may not be correct, cause the present Legislative Assembly comprises besides 32 members of Congress party, some other moderates who ae committed to eradicating terrorism. To my mind Mr Vice-Chairman, the biggest reason that weighed with the Prime Minister and the Home is the dissension within the Akali Party. Sir, there are Mr. Vice-Chairman. members of the Congress Party are two groups, Longowal group and the Prakash Singh group, and one group of 22 members was expelled, and such situation has arisen in which it was very difficult for the emergence of a Government, and this, to my mind, the main reason, that weighed with the the correct Prime Minister and that is reason. I am sad, however, to bring to the notice of the hon. Home Minister ontice it had been brought to mv **Post** yesterday - that Indian the which. item of Bombay gave a news to my mind is very disturbing. Why say this, Mr. Vice-Chairman is because the hon. Home Minister took me to the airport in the early hours of the morning umpteen times during the last year and I had to address several meetings in Puniab in the Puniabi laguage, which not my mother tongue, to bring peace to this land because neace in Puniah is vital for Jammu and Kashmir. But still terrorism continues unabated. So, why T am sad is because yesterday the Shiv Sena [Shri Ghulam Rasool Matto]

chief, Mr Bal Thackeray has appealed to the Sikhs outsi le Punjab to pressurise their religious leaders and ask the extremists to fall in one of face economic boycott. ('He wanted Sikh priests to declare the terrorists demanding Khalistan tankhayas. We warned of a nation-wide boycott to all Sikh commercial estabishment if the massacre of innocent people was not stopped in 15 days... Thackeray said Sena volunteer would appeal to the people to boycott Sikh commercial establishments taxis or trucks, operated by them..."

I would like, through you, to appeal to the Prime Minister if he has received this report, to take all effective steps to nip his conspiracy in the bud. This is very dangerous trend and I strongly condemn it and I want the Government to come out with its policy statement as to what they are doing about it.

Sir, while I support the hon. Home Minister, he has, in his statement, stated that he is coming in the current session of Parliament with a Bill to facilitate extension of President's rule in Punjab, as and when necessary. This to my mind is a cavalier way in which he is trying to take powers. Other Members have asked as to when election, are going to take place. If he feels that elections cannot be held, in the current session of Parliament he could extend it by another six months, but not 'as and when necessary'.

My last point -- and that is very vital -- is application of article 352, Mr. Vice-Chairman, we have a very bitter perience about the political advantage taken of the emergency. There may be good reasons for the Home Minister to say --- which I am sure he will elaborate in his reply -- as to why he wants section 352 to be amen led and made applicable to the State of Punjab, But would request him to take the Opposition parties also into confidence before placing a Bill before Parliament. Government has the ultimate power; it has the majority to pass it. But I would request him to take Opposition parties also into confidence so that the political edge

out of application of section 352 is taken out. That is my request to him.

Finally -- and it is very important—there are reports in the newspapers that Mr. Jasbir Singh has stated that the understanding with him was that women and children from Jodhpur jail will be released. I would request him to consider this issue and today announce it in the House that the women and children are also going to be released from Jodhpur jail and others will also be released in due course.

With these observations, I support the proclamation issued.

श्री बूटा सिंह: उपसभाध्यक्ष महोदय जो पंजाब के बारे में मैंने वक्तव्य दिया, वह बहुत स्पष्ट है। उसमें जो चार महे रखे गए हैं, उनके बारे में किसी प्रकार का भी संशय नहीं है। फिर भी माननीय सदस्यों ने कुछ ग्रौर स्पष्टीकरण चाहे हैं, तो मैं एक-एक माननीय सदस्य के प्रश्नों का स्पष्टीकरण प्रस्तुत करने जा रहा हूं।

म्रादरणीय जनरल ग्ररोड़ा साहब ने कुछ ग्रारोप लगाए केन्द्रीय सरकार के ऊपर कि केन्द्रीय सरकार ईमानदारी में पंजाब के मसले को हल करने के लिए प्रयाम नहीं कर रही है। में उनके ग्रारोपों का इतना ही उत्तर देना चाहता हं कि ग्राज जनरल साहब बकालते कर रहे थे युनाइटेड ग्रकाली दल की। पहले तो वह बरनाला दल में थे, मगर ग्राज उन्होंने वकालत युनाइटेड ग्रकाली दल की की....(ब्यवधान)...इसमें गलत क्या है, ग्राप बरनाला ग्रकाली दल में

सरदार जगजीत सिंह ऋरोड़ा : मैं बरनाला श्रकाली दल में श्रव भी हूं।

श्री बूटा सिंह : मैं यही तो कह रहा हूं। मगर आज आपने वकालत की है युनाइटेड अकाली दल की... (व्यवधान) उपसभाध्यक्ष महोदय, आप अपने तर्क में यहां तक कह गए कि हमने एस० जी० पी० सी० को तोड़ा है। क्या यह सही नहीं है कि 16 मार्च, 1987 को जबिक शिरोमणि गुरुद्वारा प्रवधक कमेटी का वार्षिक चुनाव हुन्रा तो जो भी स्रकाली दल कहिए—क्योंकि एक का नाम लेता हूं तो भी नाराज हो जाते हैं स्रौर दूसरे का नाम लेता हूं तो भी नाराज हो जाते हैं, जो भी अकाली दल कहिए, शिरोमणि कमेटी नाम की संस्था जो कानून के स्रंतर्गत बनी है, इतनी शिथिल हो चुकी थी।

श्री दीवेन घोष: हो चुकी है।

श्री बूटा सिंह: श्रव तो है भी नहीं। उस वक्त इतनी शिथिल, इतनी कमजोर हो चुकी थी कि शायद शिरोमणि कमेटी के इतिहास में पहली बार वह श्रपनी मीटिंग निर्धारित स्थान पर नहीं कर पाए। श्राज तक शिरोमणि कमेटी का जो हैड—क्वार्टर है, श्रमृतसर में हर्रामदर साहिब परिसर के श्रंदर, वही मीटिंग होती रही है। वह पहली बार इतने इर गए कि वहां उनको मीटिंग करने की भी हिम्मत नहीं पड़ी श्रौर उन्होंने जाकर श्रानदपुर साहिब में मीटिंग की। क्या यह भारत सरकार की वजह से हुआ या श्रकाली दल के नेताश्रों के अंदर की कमजोरी की वजह से हुआ ?

SARDAR JAGJIT SINGH AURORA: You are only putting a name in it.

SHRI BUTA SINGH: I am asking you the clarification.

SARDAR JAGJIT SINGH AURORA: I am giving you the clarification,

THE VICE-CHAIRMAN (DR. BAPU KALDATE): If you have to say something, you have to stand and speak.

SARDAR JAGJIT SINGH AURORA: Yes, Sir. I will give a clarification. There is no doubt that the SGPC has been weakened and it has been weakened owing to /dissensions, I am not going into that, but the last step that is taken by the Governmen, that is the death knell, that is the point I want to make. Why is he Government trying to destroy something which is constituted under the Government authority itself?

SHRI VISHVJIT PRITHVIJIT
SINGH: It is already destroyed

SARDAR JAGJIT SINGH AURO-RA: No, it is not destroyed.

श्री बुटा सिंह : उपसभाध्यक्ष महोदय, में तो ग्रंभी सदन के सामने ग्रकाली दल के दोनों पक्षो का चित्रण पेश कर रहा हं कि उनके ग्रंदर की तस्वीर क्या है? जिस बात का श्रारोप हमारे ऊपर लगाया जा रहा है कि हमने ग्रकाली दल को कमजोर किया । मैं तो महोदय, भ्रापके मामने यह प्रश्न रख रहा हं कि वह ग्इडारा प्रबंध कमेटी, जो कानून के ग्रंतर्गत सिख गुरुद्वारों का प्रबंध करने के लिए नियत की गयी है, वह इतनी डरपोक हो गयी है, इतनी कमजोर हो गर्या जिसमें मान्यवर सदस्य के नेता भी हैं श्रीर यूनाइटेड श्रकाली दल के नेता भी है, कि वह ग्रपनी मीटिंग निर्धारित स्थान पर नही कर सकी ग्रीर वहां से भागकर श्रानंदपूर साहिब में मीटिंग करनी पडी । जनरल साहब भ्रभी हमारी केडिबिलिटी की बात कर रहे थे, जनरल साहब को श्रपनी केडिविलिटी का कोई एहमास ही नहीं है। भ्राज उन्होंने न जाने उनको क्या-क्या कह दिया---ग्रंथी कह दिया, फेमिली कह दिया, परिवार कह दिया। यह जो ग्रंथी थे—-जन्थेदार ग्रकाल तख्त या दूसरे ग्रंथी एक मान्यवर, सदस्य ने कहा कि उनको शरबत खालसा एपाइंट किया गया था। भै पूछना चाहत। हूं कि उनको रेगुलराइज किसने किया ? क्या शिरोमणि कमेटी की श्रंतरिम कमेटी ने नहीं किया ? उनकी एक्जीक्यटिव ने नहीं किया ? क्या भारत सरकार ने किया था? यह सब कार्यवाहियां ग्रकाली दल ने कीं ग्रौर ग्रपने हाथ से बोए हुए पौधे में जब फल लगने लगे तो वहां से छोड़कर भाग गए। सारा कंट्रोल उनके हाथ में दे दिया ग्रौर नतीजा यह हुम्रा कि भ्राज बहुत से सदस्य मुझसे पूछ रहे थे कि आपने इस वक्त एसेंबली को क्यों तोड़ा? जब यह एसेंबली चुनी गयी थी तो उस वक्त यह लोंगोवाल जी के नाम से एसेंबली चुनी गयी थी। सभी अकाली एम० एल० एज० लोंगोवाल जी के टिकिट पर चुने गए थे ग्रौर जब उनका सत्तारुढ दल बन गया, उनकी

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श्रीबटा सि**ह**ी

गवर्नमेंट बन गयी तो यह दल किसी उसूल पर नहीं टूटा है। यह व्यक्तियों के मुख्य मंत्री बनने पर टूट गया उसमे हमारा क्या कुसूर था। उस निमय तो जनरल साहब उनका पूरा साथ दे रहे थे ग्रौर ताजा बात हुई है वह जनरल साहब को यहां रखनी चाहिए थी । उपसभाध्यक्ष महोदय, में तो नहीं जनता कि कहां तक सच है मगर भ्रखबार में छपा था कि बरनाला साहब ने पिछले हफ्ते ग्राफर दी थी कि वे बाइस के बाइस एम० एल० एज० को लेने के लिए तैयार हूं। न जाने वह कैसे लेते । वह तो कानून के ग्रंतर्गत डिस्क्वा-लिफाई हुए थे। वह उन को कैसे लेते? लेकिन ग्राज तक यू०ए०डी० ने उसको रिजेक्ट भी नहीं किया। यह भी भारत सरकार ने करवाया ? वस्तुस्थिति यह है कि स्राज का यु ए० डी० ग्रयनी ही नीतियों के चलते इतना लिथिल और कमजोर हो चुका है कि ग्राज पंजाब में जिस केडि-बिलिटी को भ्राप हमारे ऊपर थोप रहे हैं, मैं कहना चाहता हूं कि ग्राज वहां ग्रकाली दल के किसी नेता की कोई क्रेडिबिलिटी वहां नहीं रही है। वहां हमारे बादल साहब न तो पहले स्रौर न रिहाई के बाद ही ग्राज तक हरमंदिर साहब नहीं जा सके। श्रगर उनकी इतनी भी क्रेडिबिलिटी नहीं है कि जहां वे भ्रपनी राजनीति चलाते हैं वहां हरमंदिर साहब जाकर नमस्कार कर सके तो मै नहीं समझता कि वहां श्राप किस ग्रकाली दल की क्रेडिबिलिटी की बात कर रहे हैं। म जनरल साहब का मशकूर हूं कि उन्होंने इन सारे इंसीडेट्स की निन्दा की है, ग्रगर यू० ए० डी० ने ग्रभी तक यह भी नहीं कहा। यह जो सारा वाक्या हुग्रा है यह मुझे तो जल्यां वाला बाग की याद दिलाता है जब कि श्रंग्रेजों ने बहुत पवित्र मौके पर बहुत से लोगों की एक स्थान पर हत्या की थी जिसमें पंजाब के सभी धर्म के लोगों ने एक साथ देश के लिये ग्रपना खून बहाया था । यह वैसा ही शायद दूसरा मौका है। भ्राज जब कि पंजाब में फिरकावार सांप्रदायिकता की ग्राग भड़क रही है, पंजाब के बहादुर लोगों ने जिसमें हिन्दू,

सिख, मुसलमान, ईसाई, जो सभी उस बाबा के डेरे पर जाते हैं श्रौर वहां वार्षिक समागम होता है होली के ग्रवसर पर, वहां जब ग्रातंकवादियों ने चुतौती दी कि सिख लोग एक तरफ हो जायें ताकि हम दूसरे लोगों को मार सकें तो उन्होंने जवाब दिया कि हम पंजाब के बहादूर सिपाही है। श्रगर हमें मरना है तो हम सब मिल कर एक जगह ही मरेंगे। लेकिन यू० ए० डी० के लोगों ने सहारी क। जिक्र एक बार नहीं किया ग्रौर सहारी तो क्या पंजाब के **ब्राकाली दल यूथ के प्रेसीडेंट पटियाला** में मारे गये। वह तो विरोधी दल के नहीं थे, वह तो कम्युनिस्ट या कांग्रेस के नहीं थे उन के लियें भी न तो कोई बयान स्राया, न कोई वक्तव्य दिया गया। युवा म्रकाली दल युथ के प्रेसीडेंट को उन्होंने मार दिया लेकिन ग्राज तक य० ए० डी० के किसी नेता ने उसकी हत्या की निन्दा नहीं की, इंक्लडिंग जनरल साहब । इतनी डरी हुई नेतागिरी को हम केडिबिलिटी कैसे दे सकते हैं। पंजाब की स्थिति बहुत गंभीर है। उपेन्द्र जी ने, गुरुपदस्वामी जी जसवन्त सिंह जी ने बड़े भावनात्मक वक्तव्य दिये हैं जिनकी बहत जरूरत है, मगर वस्तुस्थिति से यह बहुत दूर हैं । वहां पंजाब के वातावरण में किस तरह से लोग वहां जूझ रहे हैं, किस तरह से वहां की पुलिस ग्रौर सेना के बल कैसे उनका मुकाबला कर रहे हैं, इसका ग्रंदाजा नहीं लगाया जा सकता। वहां वे बड़ी कि 5न परीक्षा की घड़ी से गुजर रहे हैं। यहां बैठ कर हम लोग अपनी भावना को व्यक्त करते हैं। यह भी बहुत म्रच्छी बात है । यह भावना चाहिए उनका मारेल बूस्ट करने के लिये। ग्रौर जब हम ने कहा था कि स्थिति में सुधार ग्राया है तो यह ठीक है कि वहां किलिंग बढ़ी हैं, लेकिन यह भी ठीक है कि वह पंजाब की पुलिस जो पहले घबराया करती थी, लोगों का थाने में विश्वास नहीं रह गया था, पुलिस भ्रफसरों पर विग्वास नही रह गया था, लेकिन ग्राज कोई जिला ऐसा नहीं है जिसमें सीनियर पुलिस ग्रक्सरों के परिवार के परिवार नष्ट न हुए लेकिन फिर भी वे मस्तदी से ड्यूटी

Statement by

पर चल रहे हैं। पहले सरकार पर यह श्रारोप लगाते थे बाहर भी श्रौर सदन में भी कि बहत से लोग पंजाव की पुलिस के उन के साथ मिले हए हैं लेकिन आज वही पंजाब की पूलिस हौंसले के साथ, हिम्मत के साथ उनका मुकाबला कर रही है। भारी जोखिम में भी ग्रपना काम कर रही है। यह वहां की स्थिति में सुधार हुआ है। मैं मानता ह कि वहां हत्याये बढ़ी हैं क्योंकि उनके पास हिथयार मा रहे हैं पड़ोसी देशों से। उनको बहुत भदद मिल रही है, पैसे से, शिक्षा से, हथियारों से । हथियारों से मदद कर रहा है ग्रौर इसलिये उसमें हम यह नहीं कह सकते कि एक दिन में पंजाब सरकार या केन्द्रीय सरकार म्रातंकवादियों का सफाया करके उनके ऊपर फतह कर सकेगी। यह बहुत ही कठिन काम है। एक लम्बा ग्ररसा इसमें लग सकता है। इसमें एक समय तो यहां तक ग्रा गया था कि जुन के महीने में जब कि वहत दिन तक एक भी हत्या नही हुई थों मगर एकाएक जब उनके बड़े बड़े नेता लोग मारे गए, जिन्दा की गिरफ्तारी से पहले तीन चार बहुत बड़े म्रातंकवादी जब मारे गए थे तो उनका बल वहत टूटा था। फिर उनको म्रचानक बहुत प्रोत्साहन मिला भ्रौर साथ ही जो टैरोरिस्ट ऐक्ट में हमने संशोधन किया था, उस संशोधन को पंजाब हाई कोर्ट ने रद्द कर दिया था जिसके ्फलस्वरूप काफी संख्या में स्नातंकवादी जेलों से छूट गए, जब कि हम मुप्रीम कोर्ट में गए ग्रौर सुप्रीम कोर्ट में उनको बहाल किया । ऐसी स्थिति में डेढ दो महीने लग गए ग्रौर काफी संख्या में श्रांतकवादी जो जेलों में थे उनको छोड़ना पड़ा । उसकी वजह से उनकी गतिविधियों में एकदम से फिर उभार श्राय। ग्रौर काफी हत्याएं बढी ग्रौर ग्रव फिर स्थिति नियंत्रण में है उसमें सहारी गांव की घटना भी है जिसके बारे में कोई भी नहीं सोच सकता था कि पिछड़े इलाके में जो गांव है, कोई भी उसका ख्याल नहीं करता था कि इस तरह से वहां घटनाएं हो सकती हैं। बस में, कचहरियों में इस तरह से वे विस्फोट कर देंगे। लेकिन उनके जो

हमले हैं इंटेलिजेंस से हम उनका मुकाबला कर सकते हैं। कोशिश बहुत हो रही है, मगर एक दम से यह कह सकें कि एक ही दिन में खत्म कर देगे, यह संभव नहीं हो सकता । हमारी कोशिशें जारी है। हमारा यह दुढ़ संकल्प है कि हम पंजाब से ग्रातंकवाद ग्रौर सांप्रदायिकता को एक दिन उखाडकर फेक देंगे। इसके लिए पूरा प्रयास है। पंजाब सरकार के प्रयास हैं, हम उनको पूरी मदद दे रहे है। पंजाब के लोगों का साथ हमें मिल रहा है। सभी राजनीतिक दलों ने ग्रलग-ग्रलग ग्रौर सब मिलकर भी सी. पी० एस०, सी० पी० भ्राई०, वी० जे० पी० भ्रौर कांग्रेस पार्टी ने मिलकर तीन चार सौ के करीब मीटिगें की है ब्लांक लेवल पर, तहसील लेवल पर ग्रौर जिला लेवल पर ग्रौर बड़े विस्तृत रूप में पंजाब के लोगों ने उनका पूरा-पूरा साथ दिया है। यही वजह है कि हममें ग्राज ऐसी भावनाएं मिल रही है, लोगों के सहयोग की प्रेरणा यह है कि सहारी जैसे छोटे से कस्बे में लोगों में ग्राज मुकाबला करने का साहस पैदा हुग्रा है, भले ही बहां लोग मारे गए हैं। लेकिन इससे पूरे देश के लोगों को सन्तोष होता है। पंजाब के लोग मातंकवाद मौर फिरका-परस्ती के सामने झुकेंगे नहीं। इसलिए हमें सन्तोष होता है कि श्रातकवाद को पूरी तरह से हम मिटा सकेंगे ग्रौर पूरी तरह से उस पर काबू पा सकेंगे।

मान्यवर, माननीय सदस्यों ने जोधपूर के बारे में चर्चा की कि वहां के 40 लोगों को छोड़ा गया । मैं माननीय सदस्यों को इस बारे में पूरी जानकारी दे दु, शायद उनको यह मालूम नही है। जोधपूर में जो लोग जेल में हैं, वे डेटन्युज नहीं है, वे भ्रंडर-ट्रायल हैं। यह कह देना कि चार साल से कोई मुकदमा ही नहीं चला, वे समझता हं कि इसमें कोई तथ्य नहीं है। यदि मुझे इजाजत दें तो मैं थोड़ा-सा वैकग्राउंड बताऊं कि जोधपूर के लोग किस तरह से जेल में गए, वया अया उनके ऊपर दोष थे ग्रौर किस तरह से सरकार ने उन पर मुकदमें चलाए, क्या-क्या परिणाम उनके हए। [श्रीबटा सिंह]

श्रीमन, ब्ल स्टार श्रापरेशन के बाद गोल्डन टेंपेल कीम्प्लेक्स में सेना के ग्रौर परा मिलिटरी फोर्सेज की युनिट्स जो कि ड्यूटी पर थे, उनके पास जो स्पेशल पावर्स थीं, जा साम्बं फार्सेंज ऐक्ट था, उसके ग्रंतर्गत बहुत से जत्थे बैन किए गए थे. जैसे म्राल इंडिया सिख फेडरेशन. दल खालसा म्रादि उनके म्रंतर्गत, सेना ने, सुरक्षा बलों ने 6 जून से लेकर 10 जन तक पंजाब सरकार के कहने पर 1992 लोगों को गिरफ्तार किया । 5.00Р.м जिस समय 433 लोग ऐसी कैंटेगरी में रखे गये थे जिन के ऊपर सेक्योरिटी फोर्सेज को कत्फर्ट करने के दोष थे उनके खिलाफ केस रजिस्टर्ड हुए थे। बाद में ये केस सी० बी० ग्राई० को दिये गये। सी० बी० ग्राई० ने इनके ऊपर मकदमा चलाया ग्रंडर ग्रार० सी० 2/84, जुन 1984 को सैक्शन 121, 121 U, 122, 123, 124, 153, 153 ए, 153 बी, 302, 307, 333, **ग्रा**ई. पी. सी. के श्रन्तर्गत । सी. बी. म्राई. के इनवेस्टीगेशन के मताबिक 51 लोगों को सी. बी. ग्राई. ने देखा। जो चार्जेज फ्रेम किये गये थे उसमें जिस धारा के अंदर इसको रखा गया था वह कवर नहीं होते इसलिए उनको छोड़ दिया गया। इस वक्त जोधपुर में 379 लोगों पर मुकदमें चल रहे हैं। पंजाब गवर्नमेंट की दर्खास्त के ऊपर इन्हें ट्रायल करने के लिए ट्रायल कोर्टर्स जोधपुर में स्थापित किये गये। पंजाब गवर्नमेंट ने ऐसा महसूस किया था वहां पर उनका ट्रायल नहीं हो सकता। इसके लिए एक स्पेशल कोर्ट जाधपुर में सैट किया गया श्रंडर सेक्शन 4(2) 4(2) of the Terrorist Affected Areas (Special Courts) Act, 1984. The facts of the circumstances and the case, as reported by the State Government and all other relevant factors, the Central Government issued and declared on 4th January, 1985, under the provisions of the Terrorist Affected Areas (Special Courts)

Act, 1984 that the case shall be tried by

the additional court at Jodhpur in Raja- $\tilde{\mathcal{T}}_{i,j}^{(r)} = \tilde{x} \leq r \mathbb{Z}_{i,j}^{(r)}$ 1 T

इस तरह से सी. बी. ग्राई. ने चार्ज शीट एडीशनल कोर्ट के सामने फायल की । जिन सैक्शनों का मैंने उल्लेख किया है उनके ऊपर कानुनी कार्रवाई शुरू हुई । जब इनके विटनैसेज प्रोड्यस करने की बात श्राई उस वक्त भ्राब्जेक्शन उठाये गये विटनैसेज भ्राइडेंटीटी डिक्लेयर करने के । मसले को लेकर मामला सुप्रीम कोर्ट में भ्रा गया और वह भ्रव तक सुप्रीम कोर्ट में पैंडिंग है। स्राज यह कहना कि इनके अपर मुकदमा नही चला, चार साल से गैर मुकदमें पर रखे हए हैं यह निराधार है, ग्रसत्य है।

जैसा पिछले सत्न में कहा गया था भारत सरकार की तरफ से प्राइम मिनिस्टर साहब ने ग्रौर दूसरे दलों के नेताग्रों ने यह कहा था कि इसके ऊपर थोडा सर्वेक्षण होना चाहिए, ये केस रेव्य होने चाहिए। इसके ग्रन्तर्गत 40 लोगों की सी० बी० ग्राई० की तरफ से रिहाई करने के लिए प्रोसिक्यटर ने एप्लीकेशन दाखिल की।

ग्रसम्बली भंग करने के प्रश्न को लेकर भी बहुत से माननीय सदस्यों ने एतराज किया। मैंने जैसा ग्रभी उल्लेख किया यू. ए. डी. की बात करते- 🚅 करते कि ग्रांज ग्रसम्बली के बारे में ऐसी चर्चा हो रही थी कि जिन ग्रसेम्बली के सदस्यों को कानून के म्रन्तर्गत बर्खास्त किया गया था उनको रिस्टोर करने का पडंयत्र चल रहा था । इसके साथ-साथ कोई ऐसा लग भी नहीं रहा था कि ग्रसेम्बली किसी भी लाभदायक काम के लिए सहायक हो सकती है। साथ ही माननीय सदस्यों ने स्वयं कहा है ग्राज भी भ्रम का प्रचार हो रहा है कि भ्रकाली दल के दोनों वर्ग इसमें लगे हुए हैं इनकी सरकार बनेगी। लोगों को 🔻 डराया जा रहा है, बहकाया जा रहा है इसलिए राज्यपाल महो इय की रिपोर्ट में जिस बात का उल्लेख हुम्रा है उसी के कारण श्रसेम्बली को तोडना पडा ।

कब तक श्रसेम्बली के चुनाव हो सकते हैं इसका उल्लेख मैं ने श्रपने वक्तव्य में भी किया है। जैसे ही वहां की परिस्थिति सुधरेगी हम वहां चुनाव करा सकते है। इस वक्त पंजाब में सबसे ज्यादा श्रावश्यकता इस बात की है कि शांति व्यवस्था कायम की जाये। श्रातंकवाद को खत्म किया जाये, ऐसा वातावरण पैदा किया जाये जिससे लोगों में विश्वास पैदा हो कि यहां पर श्रच्छे माहौल में चुनाव हो सकते हैं, स्थिर सरकार बन सकती है। जैसा अभी माननीय सदस्यों ने कहा कि कांग्रेस पार्टी ने इलेक्शन जीतने के लिए ऐसा किया, पिछले दिनों जब चुनाव हुए थे ग्रौर जिन हालात में चुनाव हुए थे उस वक्त यह नहीं कहा गया थाँ कि इस वक्त चुनाव कराना खतरनाक है। विलकुल चुनाव मत कराग्रो, लेकिन उस वक्त चुनाव हए ग्रौर परिणामस्वरूप एक सरकार बनी । ऐसे ही जब हालत ठीक होगी ग्रौर जैसे ही वहां के स्थानीय ग्रधिकारी, वहां के राज्यपाल ऐसा महसूस करेंगे ग्रौर उनकी रिपोर्ट देखकर उसकी व्यवस्था की जा सकती है, इसमें कोई संदेह नहीं है ।

बहुत से हमारे मित्रों ने, मैंने संविधान में संशोधन का जो छोटा सा उल्लेख किया है, उसके बारे में श्री उपेन्द्र जी ने श्रीर श्री गुरुपदस्वामी जी ने बड़े जोरों से कहा कि पुरानी हालत को दोहराया जा रहा है। मेरा उनसे नम्न निवेदन है कि वे पंजाव के मसले को समझने की कोशिश करें। यह किसी दल की बात नहीं है। मुझे याद है, जब टेरोरिस्ट एक्ट इसी सदन में पास किया गया तो दीपेन बावू ने उसका विरोध किया ... (व्यवधान)

भी दीपेन घोष (पश्चिमी बंगाल) : श्राज भी विरोध करते हैं।

श्री बूटा सिंह : लेकिन जब ग्रापको जरूरत पड़ी तो दार्जिलिंग में ग्रापने उसको लागू किया, जब कि श्राप उसका विरोध करते रहे ... (व्यवधान) कांस्टिट्यूशन किसी एक दल की मोनोपोली

नहीं है। टेरोरिस्ट एक्ट का प्रावधान नहीं होता तो भ्राप उसको कैसे लागू करते।

Minister on Punjab

श्री मुकोमल सेन: ग्रापकी भी मोनो-पोली नहीं है।

श्री बूटा सिंह : टैरारिस्ट एक्ट का प्रावधान इस सदन ने किया तो उसी का फायदा श्रापको दार्जिलिंग में मिल रहा है...(व्यवधान)

SHRI DIPEN GHOSH: You were insisting on.

SHRI BUTA SINGH: I am only saying that it suits them here today because you want to hit the headlines. Tomorrow you will require it.

SHRI NIRMAL CHATTERJEE (West Bengal): That is why we are objecting to it.

SHRI DIPEN GHOSH: You were insisting on. . (Interruptions). Let there be a debate on this issue. Tomorrow itself you can come and we shall have a debate. You are accusing the Akali Dal that they were not raising their finger against the killings. You are also not raising your finger against Ghising. Instead you are inviting him to your chamber though he is attacking your policemen.

SHRI BUTA SINGH: All with the consent of the Chief Minister of West Bengal.

SHRI DIPEN GHOSH: You are not acting upon the Chief Minister's consultations. You are acting upon Ghising's consultations. I know that.

SHRI BUTA SINGH: Yes if your Chief Minister wants me I will do.

SHRI DIPEN GHOSH: You are not acting upon the Chief Minister's consultations. In that case you would not have invited Ghising.

SHRI BUTA SINGH: But unfortunately you are not the Chief Minister. The Chief Minister is somebody else. It is a serious point. I am not trying to gain a point. I am only saying that here is a possibility that we must have a provision in the Constitution. If that provision was there it would be available to Darjeeling also. Let me say again if you had used

[Shri Buta Singh]

this provision in Tripura you would not have seen the.....

SHRI DIPEN GHOSH: We would not have used it in West Bengal had you not encouraged Ghising. Then, we would not have introduced it there.

SHRI BUTA SINGH: It suits them. They want to oppose here. But when it is provided in the Constitution or in the...

SHRI DIPEN GHOSH: You know better than anybody else who is behind you. We are opposing even the introduction of that Act in Darjeeling.

SHRI BUTA SINGH: I know you will oppose it here. Unfortunately, when it comes to be used, you will use it also.

SHRI SUKOMAL SEN: Because of your encouragement only.

SHRI BUTA SINGH: We are using it because of you—if I had to say that.

SHRI DIPEN GHOSH: Our people are being killed in Punjab. Your people join Ghising's party.

SHRI BUTA SINGH: As a matter of fact, these are all harsh measures. No-body would welcome these measures. I am not happy with these measures. But unfortunately when the situation goes out of hand when all other methods fail..... You want to ask something.

SARDAR JAGJIT SINGH AURORA: Yes. The point really is that in a democratic country when you make such harsh laws you should consider that you may have to make them tougher later on. There is a need to do a certain amount introspection to see where we have failed. I think a Government which has been in power apart from three years all this time and brought the situation to this pass must also do introspection rather than saying that we are going to make tougher laws you can use tomorrow or the dayafter. That is really the bane of this country and it is not really the question of law or one group doing this and another

group doing some thing else. It is just quibbling thing. The main thing we have to consider, as citizens of this country and with the power to govern, is that whether the country is flourishing, has it achieved more solidarity and effective law and order situation. If we do not do our duty properly what do we find? Every year we are going from bad to worse. That is all.

SHRI PAWAN KUMAR BANSAL (Punjab): An honest introspection is required on the part of the Akalis.

श्री बूटा सिंह : उपसभाध्यक्ष जी, में यह कह रहा था कि मैं इस बात से विल्कुल खुश नहीं हूं कि इस तरह के हमें हुए मैं मैं जर्स लेने पड़े । मगर इस बीज को हम सभी मिलकर रोक सकते है। हम सब कोश्रापरेशन करे श्रीर सबते ज्यादा जरूरत कोश्रापरेशन की पंजाब में उनकी है जो श्रपने श्रापको सिख कम्युनिटी का नेता कहते हैं। उनके सहयोग की सबसे जरूरत है।

But, unfortunately, they refused to address themselves to such difficult problems.

टेरोरिजम के खिलाफ मार्डरेट का नाम लिया जाता है। मार्डरेट एक ऐसा शब्द है जिसकी डिग्री में फर्क रहता है कि का कितना मार्डरेट है। बरनाला सरकार मार्डरेट थी। मगर उस चक्र के बाद से आज तक जो वाकयात सामने आये हैं उनसे यह भी पता लगता है कि उस समय के मार्डरेट मिनिस्टर हाडकोर टेरोरिस्ट और किमिनल को अपनी कारों में बैटकर फिराते थे।

SHRI DIPEN GHOSH: In last year's Presidential Address, you had appreciated. Mr. Barnala himself was present in the gallery. (Interruptions)

श्री बूटा सिंह : दोषेन वाब, हम \
श्राज भी उसकी सराहना करते हैं ...
(व्यवधान)... हम श्राज भी उसकी
सराहना करते हैं। जिस तरह बात की
सराहना की गई थी वह यह थी कि
उस वक्त के मस्यमंत्री बरनाला साहब

ने राजनैतिक निर्णय को प्रीस्ट के सामने जाने से रोका था। उसकी हम आज भी सराहना करते हैं। मगर साथ ही जब उनके नोटिस में यह लाया गया कि बहुत ं से प्रभावी लोग, उनकी सरकार के मंत्री, विधायक इत्यादि उनकी सहायता कर रहे हैं तो उस वक्त वे परिस्थित को काबू नही कर पाये जिसके कारण उस सरकार को जाना पड़ा। आज भी हालत यही है। अभी जो बात अरोरा साहब ने की है वे लोग ग्रभी तक कोई दिष्टिकोण ग्रातंकवाद के बारे में नहीं दे पाये हैं। किस तरह की उन्होंने कंडीशंस रखी है ? हम तो चाहते हैं, ग्रीर प्राइम मिनिस्टर साहब ने एक बार नहीं अनेक बार कहा है कि कांस्टिट्यूशन में जो विश्वास करे श्रीर जन-जीवन में हिंसा से दूर रहे उनके साथ हम बातचीत करने के लिये तैयार हैं। उसके अन्तर्गत यहां जो कार्य हुआ है मैं सदन को यह कहना चाहूंगा कि सरकार की तरफ से म्रातंकवादी ...(व्यवधान)

Statement by

श्री सुकोमल सेन: यह जैन मुनि कौन हैं?

श्री बूटा सिंह: जैन मुनि जैन मुनि हैं। ...(व्यवधान)...

श्री सुकोमल सेन: इनके उपर क्या जिम्मेदारी सौंपी गयी थी ? (व्यवधान)...

श्री बूटा सिंह : जैन मुनि, सुशील मुनि जी ...(व्यवधान)... ये हमारे देश के बड़े प्रतिष्ठित मुनि है और उनके बारे में पूरा देश जानता है। उनकी कोशिशें ग्रौर उनके प्रयास सफल हुए हैं। हम तो चाहते हैं कि ग्रीर ज्यादा सफलता उनको मिले ग्रीर उसमें तो हम सब को मिलकर उनका साथ देना चाहिए। यदि स्राप भी कोई दार्जेलिंग के लिये टूंट लें ... (व्यवधान)

श्रीबृटा सिंह: ग्रापको मिला है इन्द्रजीत, वह अपिका मुनि है। उधर इन्द्रजीत साहब आपको मिल गये हैं। ...(व्यवधान)...

श्री विश्वजित पृथ्वीजित सिंह : ये जो जैन मुनि की बात कर रहे हैं ये खुद नारद मुनि हैं।

SHRI PARVATHANENI UPENDRA: No. No (Interruptions) Sir, at least 'munis' are succeeding where politicians and Ministers are failing. (Interruptions)

श्री बूटा सिंह: मुनि सारे ग्रच्छे होते हैं। हमारे देश में ऋषि ग्रीर मनि इनका स्थान वहुत ऊंचा रहा ।... (व्यवधान). •~•

श्री दीपेन घोष : उनको होम मिनिस्टर वना दीजिये।

श्री बूटासिंह: एक बड़_। ग्र*च*छा कार्य हुन्ना है जिसकी सराहना सब वर्ग के लोगों ने की है। मैं उम्मीद करता हुं कि भारत सरकार की तरफ से जो प्रयास हुन्ना है, जो एक मौका दिया गया है उससे हमें इसमें सफलता मिलेगी। में माननीय सदस्यों से यह कहना चाहूंगा कि भारत सरकार की नीति स्पष्ट हैं। हम चाहते हैं कि जो लोग पंजाब में शांति ग्रीर व्यवस्था कायम करना चाहते हैं चाहे वह किसी भी धर्म के हों हम उनका साथ देने के लिये तैयार हैं ग्रीर भारत के संविधान के म्रन्तर्गत हिंसा को दूर रखकर पंजाब की परिस्थिति जो भी सुधार करना चाहते है हम उनका स्वागत करते हैं। मगर साथ ही साथ मैं यह वानिग देना चाहता हूं कि यह किसी भी कीमत पर यहां स्रातंकवाद को या फिरकापस्ती को नहीं पनपने देंगे चाहे उसके लिए हमें सख्त से सख्त कदम उठाने पड़े। यह जो मैने इमरजेसी का उल्लेख किया है यह बहुत ही कठिन काम होगा। मैं प्रार्थना करना चाहता हूं कि ऐसा कदम हमें न उठाना पड़े मगरे जरूरत पड़ेगी तो हम उससे भी पीछे नहीं रहेंगे सख्त से सख्त कदम उठा कर हम इस देश को विभाजित करने वालों 475 Statement by

[भी बटा सिहः] हमारे मासूम लोगों की हत्या करने वाले हत्यारों को हम ग्रपने देश की धरती पर नहीं रहने देंगे। इन शब्दो के साथ मुझे पूरा विश्वास है कि मुझे सदन का पूरा विश्वास मिलेगा।

भी गुलाम रसूल मट्टू: शिव सेना .. 경 택하다.

بالأراز والأراز المتعال والمساجي

श्री बुटा सिंह: यह जो मट्टू साहब ने कहा किसी दल के लिए कि उन्होंने ऐसे भाव व्यक्त किये हैं में उसकी निन्दा करता हं। चाहे कोई भी व्यक्ति हो या संगठन हो हमारे देश के प्रति लोगो के प्रति चाहे किसी भी सम्प्रदाय के लोग हों सारे जितने भी सम्प्रदाय यहां है सब रह सकते है उनके बारे में जो भी ऐसे विचार रखते हैं हम उनके खिलाफ सब्त कार्यवाही करेंगे।

ALLOCATION OF TIME FOR DISPO-**GOVERNMENT** OF AND OTHER BUSINESS

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I have to inform Members that the Business Advisory Committee at its meeting held today, the 7th March, 1988, allotted three days for discussion on the Railway Budget for 1988-89.

The Committee recommended that the House should sit up to 6.00 p.m. daily and beyond 6.00 p.m. as and when necessary, for the transaction of Government Business.

The House now stands adjourned till 11 A.M. tomorrow, Tuesday.

The House then adjourned at Seventeen minutes past five of the clock till eleven of the clock on Tuesday, the 8th March, 1988.